Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Norms Committee – 3 Meeting No. 13/82-ALC4/2019 dated 31.01.2020 (actually held on 12.02.2020 and 20.02.2020) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present in the Meeting:

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Shri Ajay Kumar, Assistant Director
(iii) Consultant, Technical Expert Pharmaceuticals
(iv) Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 12/82-ALC4/2019 dated 17.01.2020 (actually held on 21.01.2020)

ONLINE CASES

1	**Case No.:164/13/82-ALC4/2019**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01007/AM20/	RLA File :05/24/040/00591/AM15/	Lic.No/Date:0510393743 26.03.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2019 dated 16.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PVC Plasticizer (DOP)	1 kg	1	PHTHALIC ANHYDRIDE	0.400 kg
		2	2 ETHYLHEXANOL (OCTANOL)	0.700 kg

RA concerned may take further necessary action as per above decision of NC.

2	**Case No.:230/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01687/AM19/	RLA File :07/24/040/00083/AM17/	Lic.No/Date:0710109922 08.06.2016	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

3	**Case No.:160/13/82-ALC4/2019**	Party Name:ALKALOIDS CORPORATION	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01003/AM20/	RLA File :02/24/040/00051/AM17/	Lic.No/Date:0210206771 20.06.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP/Noscapine Hydrochloride BP	1 kg	1	Noscapine Crude Content 95%	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

4	**Case No.:1/13/85-ALC3/2016**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/85/050/00109/AM17/	RLA File :09/24/040/00260/AM17/	Lic.No/Date:0910064049 17.08.2016	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
N1-(2,4-Difluorobenzyl)-4-ethoxy-3-oxobutanamide (ATFD/II)	1 kg	1	2,4 - Difluorobenzylamine	0.642 kg

RA concerned may take further necessary action as per above decision of NC.

5	**Case No.:139/13/82-ALC4/2019**	Party Name:ALMELO PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00982/AM20/	RLA File :09/24/040/00404/AM17/	Lic.No/Date:0910064313 26.10.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Oxo- Erythronolide A-11,12-Carbamate	1 kg	1	Clarithromycin	2.344 kg
		2	1,1-Carbonyldiimidazole	1.917 kg
		3	1,8-Diazabicyclo[5.4.0] undec-7-ene	1.509 kg
		4	4-Dimethyl Amino Pyridine	0.786 kg
		5	Triphenyl Phosphine	1.148 kg

RA concerned may take further necessary action as per above decision of NC.

6	**Case No.:234/4/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Withdrawn**
	HQ File :01/82/050/00234/AM19/	RLA File :09/24/040/00396/AM18/	Lic.No/Date:0910065686 24.11.2017	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the Committee has already rejected this case vide its Meeting No. 12/AM20 dated 17.01.2020. In view of above, the Committee decided to **withdraw** the case.			

7	**Case No.:417/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01874/AM19/	RLA File :05/23/040/00167/AM19/	Lic.No/Date:0510407069 04.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

8	**Case No.:418/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01875/AM19/	RLA File :05/23/040/00163/AM19/	Lic.No/Date:0510407077 04.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

9	**Case No.:419/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01876/AM19/	RLA File :05/23/040/00164/AM19/	Lic.No/Date:0510407078 04.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

10	**Case No.:58/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01515/AM19/	RLA File :09/24/040/00168/AM19/	Lic.No/Date:0910066418 04.07.2018	Defer Date:
	Decision: Deferred for comments of TE.			

11	**Case No.:389/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01846/AM19/	RLA File :08/24/040/00030/AM19/	Lic.No/Date:0810142955 04.07.2018	Defer Date:
	Decision: Deferred for comments of TE.			

12	**Case No.:617/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02074/AM19/	RLA File :05/23/040/00166/AM19/	Lic.No/Date:0510407070 04.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

13	**Case No.:247/12/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00874/AM19/	RLA File :05/24/040/00203/AM19/	Lic.No/Date:0510407132 09.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Empagliflozin	1 kg	1	(3S)-3-(4-[(2-chloro-5-iodophenyl) methyl] phenoxy)tetrahydrofuran (EG01) / (3S)-3-(4-(2-chloro-5-iodobenzyl)phenoxy)tetrahydrofuran (EG01)/(S)-3-(4-(2-Chloro-5-iodobenzyl)phenoxy) tetrahydrofuran	2.04 kg
		2	2,3,4,6-tetra-O-trimethyl silyl-beta-D-glucolactone (EGS01) / 2,3,4,5-Tetrakis-O-Trimethylsilyl-D-Gluconolactone	2.53 kg
		3	Acetonitrile	2.16 kg
		4	Methylene chloride	3.25 kg
		5	Toluene	1.525 kg

RA concerned may take further necessary action as per above decision of NC.

14	**Case No.:96/12/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00723/AM19/	RLA File :03/95/040/00332/AM19/	Lic.No/Date:0310822247 11.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 31.10.2019 has furnished its reply. Deferred for comments of TE.

15	**Case No.:43/15/82-ALC4/2018**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01500/AM19/	RLA File :09/24/040/00174/AM19/	Lic.No/Date:0910066433 11.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-CHLORO-5-FLUOROPYRIMIDIN-4-AMINE (FLUCYTOSINE STATE-1)	1 kg	1	5-FLUORO URACIL	1.38 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:45/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/01502/AM19/	RLA File :09/24/040/00185/AM19/	Lic.No/Date:0910066444 11.07.2018	

16

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM 8:1 FOR INJECTION	1 kg	1	4-Ethyl-2, 3 Dioxo Piperazine (EDP)	0.3323 kg
		2	6-Amino Penicillanic Acid (6-APA)	0.436 kg
		3	Benzhydril Tazobactam (or) (2S, 3S, 5R)-3-Methyl-7-Oxo-3- (1H-1, 2,3-Triazole-1-ylmethyl) -4-Thia-1-Azabicyclo [3.2.0] Heptane-2-Carboxylic Acid Diphenylmethyl Ester, 4,4-Dioxide	0.1783 kg
		4	Activated Carbon (Carbon Enoanticromos)	0.050 kg
		5	10% Palladium On Charcoal / Carbon (Catalyst-type 5T39 Paste)	0.0009 kg
		6	Isopropyl Alcohol (IPA)	0.105 kg
		7	Methanol (Methyl Alcohol)	0.335 kg
		8	Methylene Chloride (MDC)	2.27 kg
		9	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads) or (Immobilized Acylase Enzyme) Xinase	0.0015 kg
		10	D-Phenyl Glycine Methyl Ester Hydrochloride	0.4384 kg
		11	Triethylamine	0.466 kg
		12	Trimethyl Chlorosilane	0.3069 kg
		13	Triphosgene	0.2761 kg
		14	Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [20 Ltrs (10Kg Cap)]	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

17	**Case No.:46/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01503/AM19/	RLA File :09/24/040/00181/AM19/	Lic.No/Date:0910066442 11.07.2018	Defer Date:
	Decision: Deferred for comments of TE.			

18	**Case No.:93/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Rejected**
	HQ File :01/82/050/01071/AM19/	RLA File :09/24/040/00172/AM19/	Lic.No/Date:0910066447 12.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **13/82-ALC4/2018 dated 14.01.2019, 4/82-ALC4/2019** dated **19.07.2019 and 8/82-ALC4/2019** dated **20.09.2019,** followed by Final Reminder on **05.09.2019**: **(i) Complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

19	**Case No.:91/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01069/AM19/	RLA File :09/24/040/00177/AM19/	Lic.No/Date:0910066455 13.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-[2-[5-METHYL-3-(TRIFLUOROMETHYL)-1H-PYRAZOL-1-YL] ACETYL]PIPERIDINE-4-CARBOTHIOAMIDE	1 kg	1	4-CYANO PYRIDINE	0.524 kg
		2	TERTIARY BUTANOL	0.488 kg
		3	N,N-DIMETHYL FORMAMIDE (DMF)	2.89 kg
		4	ETHYL TRIFLUORO ACETATE	0.708 kg
		5	ACETONE	0.315 kg
		6	HYDRAZINE HYDRATE (80%)	0.398 kg
		7	METHYL TERTIARY BUTYL ETHER	2.88 kg

RA concerned may take further necessary action as per above decision of NC.

20	**Case No.:98/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01076/AM19/	RLA File :09/24/040/00176/AM19/	Lic.No/Date:0910066454 13.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-(4-BROMO-3-FORMYLPHENOXY)BENZONITRILE	1 kg	1	4-FLUOROBENZONITRILE	0.55 kg
		2	3-HYDROXYBENZALDEHYDE	0.63 kg
		3	DIMETHYL SULFOXIDE	1.59 kg

RA concerned may take further necessary action as per above decision of NC.

21	**Case No.:100/13/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01078/AM19/	RLA File :09/24/040/00188/AM19/	Lic.No/Date:0910066457 13.07.2018	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. **8/82-ALC4/2019 dated 20.09.2019**, followed by Reminder on **31.10.2019**:

(i) Drug Manufacturing License (DML) of the export product showing approved composition.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

22	**Case No.:189/13/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01167/AM19/	RLA File :34/24/040/00114/AM19/	Lic.No/Date:3410044333 16.07.2018	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **8/82-ALC4/2019 dated 20.09.2019**, followed by Reminder on **30.10.2019**:

(i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

23	**Case No.:300/13/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01278/AM19/	RLA File :03/94/040/00312/AM19/	Lic.No/Date:0310822337 17.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2919 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
FENOFIBRATE 160 mg PELLETS	1 kg	1	FENOFIBRATE EP 9.0	0.320 kg

RA concerned may take further necessary action as per above decision of NC.

24	**Case No.:432/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01889/AM19/	RLA File :05/23/040/00183/AM19/	Lic.No/Date:0510407217 17.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

25	**Case No.:87/13/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01065/AM19/	RLA File :09/24/040/00148/AM19/	Lic.No/Date:0910066481 19.07.2018	

Decision: The Committee considered the cases as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Import Items	For export of Gabapentin Capsules		
		100 mg capsule (704000 Thousand)	300 mg capsule (106650 Thousand)	400 mg capsule (32020 Thousand)
1	Gabapentine USP	7180.8 kg	17626.62 kg	8097.858 kg
2	Pregelatinized starch(Starch 1500) NF	1038.4 kg	2599.926 kg	1194.346 kg
3	Talc USP/BP	1425.6 kg	3569.391 kg	1639.424 kg
4	Empty hard gelatin capsules of relevant size	Relevant, as per packing policy with accountability.		
Note:	**Details of other import items not given by firm.**			

RA may take appropriate action as per the decision of Norms Committee.

26	**Case No.:444/15/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01901/AM19/	RLA File :09/24/040/00193/AM19/	Lic.No/Date:0910066488 19.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Complete and balanced chemical reactions with % yield on molar basis for each step.
(ii) Technical justification alongwith catalogue for LYOPHILIZED ENZYME POWDER.
(iii) End-use of the export product.

27	**Case No.:255/12/82-ALC4/2018**	Party Name:ESKAG PHARMA PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00882/AM19/	RLA File :02/24/040/00064/AM19/	Lic.No/Date:0210208597 20.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SUCRALFATO SUSPENSION ORAL - 200 ML (3,00,000 bottles of 200 ml each)	3,00,000 Number bottles	1	SUCRALFATE	12,600 kg

RA concerned may take further necessary action as per above decision of NC.

28	**Case No.:34/13/82-ALC4/2018**	Party Name:NITIKA PHARMACEUTICAL SPECIALITIES PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01012/AM19/	RLA File :50/24/040/00013/AM19/	Lic.No/Date:5010002462 24.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MAGNESIUM STEARATE FATTY ACID OF SALT MAGNESIUM	400.000 MT	1	STEARIC ACID	516.4 MT
MANGANESE STEARATE MANGANESE DISTEARATE	80.000 MT			
FERRIC STEARATE IRON TRISTEARATE	40.000 MT			

RA concerned may take further necessary action as per above decision of NC.

29	**Case No.:78/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01056/AM19/	RLA File :09/24/040/00205/AM19/	Lic.No/Date:0910066505 24.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(3R, 3aS, 6aR) - HEXA HYDRO FURO - [2, 3-b] - FURAN - 3 - YL - 4 - NITRO PHENYL CARBONATE (DARUNAVIR-IV)	1 kg	1	BIS IV (HEXA HYDRO FURO [2,3-B] FURAN-3-OL)	1.61 kg
		2	METHYLENE DI CHLORIDE	5.32 kg

RA concerned may take further necessary action as per above decision of NC.

30	**Case No.:446/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01903/AM19/	RLA File :09/24/040/00194/AM19/	Lic.No/Date:0910066498 24.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Compresso CIP 65	1 kg	1	Ciprofloxacin Hcl	0.757 kg
		2	Maize Starch	0.159 kg
		3	Sodium Starch Glycollate	0.040 kg
		4	Povidone K-30	0.005 kg
		5	Pregelatinised Starch	0.025 kg
		6	Magnesium Stearate	0.009 kg
		7	Silica Colloidal Anhydrous	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

31	**Case No.:448/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01905/AM19/	RLA File :09/24/040/00200/AM19/	Lic.No/Date:0910066511 24.07.2018	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

32	**Case No.:323/13/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01301/AM19/	RLA File :34/24/040/00140/AM19/	Lic.No/Date:3410044364 25.07.2018	

Decision: The Committee considered the cases as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Norms recommended for export of 1 No. Tablet of IRBESARTAN (Qty. in mg)

Sl. No.	Import Items	**Norms for 1 No. tablet (Qty. in mg)**					
		75 mg	150 mg	300 mg	150 /12.5 mg	300 / 12.5 mg	300 / 25 mg
1	Irbesartan ph Eur	76.5	153.000	306.00	153.00	306.00	306.00
2	Lactose Monohydrate (Granulac - 200)	62.375	124.75	249.50	105.90	211.80	211.80
3	Croscarmellose Sodium (Ac Di Sol)	7.00	14.00	28.00	12.00	24.00	24.00
4	Hydrochlorothiazide	--	--	--	12.75	12.75	25.50
5	Magnesium Stearate	1.125	2.25	4.50	2.25	4.50	4.50

RA may take appropriate action as per the decision of Norms Committee.

33	**Case No.:239/13/82-ALC4/2018**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01217/AM19/	RLA File :03/94/040/00390/AM19/	Lic.No/Date:0310822723 31.07.2018	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **8/82-ALC4/2019 dated 20.09.2019**, followed by Reminder on **31.10.2019**:

(i) Exact name of the export product.
(ii) Crude to finished product.
(iii) Past production consumption data.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

34

Case No.:454/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/01911/AM19/	RLA File :09/24/040/00209/AM19/	Lic.No/Date:0910066526 31.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EMTRICITABINE	1 kg	1	Emtricitabine Coupled Ester	2.50 kg
		2	Triethylamine	0.663 kg
		3	Sodium Borohydride	0.50 kg
		4	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		5	Methanol (Methyl Alcohol)	3.23 kg
		6	Toluene	1.08 kg

RA concerned may take further necessary action as per above decision of NC.

35

Case No.:642/15/82-ALC4/2018	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/02099/AM19/	RLA File :03/94/040/00300/AM19/	Lic.No/Date:0310822727 31.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2015 dated 24.07.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Sulphonamido Phenyl Hydrazine HCL (4-SPH HCL)	1 kg	1	Sulfanilamide	1.01 kg
		2	Sodium Nitrite	0.40 kg
		3	Sodium Bisulphite	1.10 kg
		4	Isopropyl Alcohol	0.75 kg
		5	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

36	**Case No.:135/13/82-ALC4/2019**	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00978/AM20/	RLA File :07/24/040/00086/AM19/	Lic.No/Date:0710113675 02.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE (TDF)	1 kg	1	(R)-9-(2-PHOSPHONOMETHOXYPROPYL) ADENINE (PMPA)	0.689 kg

RA concerned may take further necessary action as per above decision of NC.

37	**Case No.:77/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01055/AM19/	RLA File :09/24/040/00211/AM19/	Lic.No/Date:0910066546 03.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
[2S,3S,5S]-5-t-butyloxycarbonylamino-2-Amino-3-hydroxy-1,6-diphenylhexane succinate(BDH Succinic Acid RIT)	1 kg	1	1,2-dimethoxy ethane(1,2-DME)	4.74 kg
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	METHANE SULPHONIC ACID	1.50 kg
		4	TRIETHANOLAMINE	1.167 kg
		5	Di-Tert-Butyl- Di- Carbonate	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

38	**Case No.:460/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01917/AM19/	RLA File :07/24/040/00087/AM19/	Lic.No/Date:0710113686 06.08.2018	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

39	**Case No.:11/13/82-ALC4/2018**	Party Name:SRI VYJAYANTHI LABS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00989/AM19/	RLA File :26/24/040/00007/AM19/	Lic.No/Date:2610012846 07.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MELDRUMS ACID	1 kg	1	MALONIC ACID	1.132 kg
		2	ACETONE	0.70 kg

RA concerned may take further necessary action as per above decision of NC.

40	**Case No.:172/13/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01150/AM19/	RLA File :34/24/040/00094/AM19/	Lic.No/Date:3410044399 08.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 01.11.2019 has furnished its reply. Deferred for comments of TE.

41	**Case No.:134/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01112/AM19/	RLA File :03/95/040/00445/AM19/	Lic.No/Date:0310822942 09.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 24.10.2019 has furnished its reply. Deferred for comments of TE.

42	**Case No.:133/13/82-ALC4/2018**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01111/AM19/	RLA File :03/95/040/00417/AM19/	Lic.No/Date:0310822983 10.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOBENZAPRINE TABS 5 mg Nos of tablet 75,000,000.000 (Net Content of SUPER TAB 7,125 Kgs.)	75000000 Number	1	Anhydrous Lactose USP / NF (Supertab 21 AN)	31,425 kg
CYCLOBENZAPRINE TABS 10 mg Nos of tablet 270,000,000.000 (Net Content of SUPER TAB 24,300 Kgs.)	270000000 Number			

RA concerned may take further necessary action as per above decision of NC.

43	**Case No.:462/15/82-ALC4/2018**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01919/AM19/	RLA File :09/24/040/00223/AM19/	Lic.No/Date:0910066557 10.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(1-((2-(2H-Tetrazole-5-yl) biphenyl -4-yl) methyl)-2-Butyl-4-Chloro-1H-Imidazol-5-yl) Methanol	1 kg	1	2-Cyano-4-Methyl Biphenyl (OTBN)	0.645 kg
		2	2-Butyl-4-chloro-5-formyl-imidazole (BCFI)	0.474 kg

RA concerned may take further necessary action as per above decision of NC.

44	**Case No.:464/15/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01921/AM19/	RLA File :09/24/040/00175/AM19/	Lic.No/Date:0910066565 13.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
FEBUXOSTAT	1 kg	1	Ethyl-2-(3-Formyl-4-Hydroxyphenyl)-4-methylthiaole-5-carboxylate (EFH)	1.28 kg
		2	Dimethyl Formamide (DMF)	1.00 kg
		3	Hydroxyl amine Hydrochloride	0.425 kg
		4	Potassium Carbonate	0.50 kg
		5	Iso Propyl alcohol (IPA)	0.25 kg
		6	Acetone	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

45	**Case No.:537/15/82-ALC4/2018**	Party Name:MEDWISE OVERSEAS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01994/AM19/	RLA File :08/24/040/00141/AM19/	Lic.No/Date:0810143251 13.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Pegod Tablet (Eplerenone Tablet)	1 Number	1	Eplerenone	25.50 mg / 25 mg tablet
Pegod Tablet (Eplerenone Tablet)	1 Number	1	Eplerenone	51.00 mg / 50 mg tablet
Note: RA will ensure the export quantity in number of tablets to work-out the entitlement.				

RA concerned may take further necessary action as per above decision of NC.

46	**Case No.:89/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01067/AM19/	RLA File :09/24/040/00227/AM19/	Lic.No/Date:0910066569 16.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cis Monoquaternary Acid Besylate Salt	1 kg	1	HOMOVERATRYLAMINE	2.10 kg
		2	HOMOVERATRIC ACID	2.27 kg
		3	RuCI[(S,S)-Tsdpen (p-Cymene)]	0.010 kg
		4	ACETONITRILE	3.10 kg
		5	TETRAHYDROFURAN	3.57 kg

RA concerned may take further necessary action as per above decision of NC.

47	**Case No.:326/13/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01304/AM19/	RLA File :31/83/040/00082/AM19/	Lic.No/Date:3110067147 20.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 26.11.2019 has furnished its reply. Deferred for comments of TE.

48	**Case No.:470/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01927/AM19/	RLA File :05/23/040/00232/AM19/	Lic.No/Date:0510407550 20.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

49	**Case No.:471/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01928/AM19/	RLA File :05/23/040/00231/AM19/	Lic.No/Date:0510407551 20.08.2018	Defer Date:06.09.2019

Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

50	**Case No.:472/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01929/AM19/	RLA File :07/24/040/00131/AM19/	Lic.No/Date:0710113733 20.08.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

51	**Case No.:474/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01931/AM19/	RLA File :07/24/040/00129/AM19/	Lic.No/Date:0710113746 23.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
REBAMIPIDE 100MG TABLETS [91000000 NO.] [EXP QTY: 9100 + 16205.580 = 25305.580 KG]	1 Number tablet	1	REBAMIPIDE JP	102.00 mg / tablet
		2	ETHANOL [ETHYL ALCOHOL 200 PROOF]	151.00 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

52	**Case No.:142/13/82-ALC4/2018**	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01120/AM19/	RLA File :03/95/040/00456/AM19/	Lic.No/Date:0310823254 24.08.2018	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**:

(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

53	**Case No.:209/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01187/AM19/	RLA File :31/83/040/00081/AM19/	Lic.No/Date:3110067162 24.08.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Catalogue of OCP.** **(ii) Certificate of Analysis (CoA) of OCP.** **(iii) Percentage yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

54	**Case No.:475/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01932/AM19/	RLA File :07/24/040/00098/AM19/	Lic.No/Date:0710113754 24.08.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

55	**Case No.:86/13/82-ALC4/2018**	Party Name:RAKSHIT PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01064/AM19/	RLA File :09/24/040/00239/AM19/	Lic.No/Date:0910066593 27.08.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Pantoprazole Sodium / Pantoprazole Sodium Sesquihydrate	1 kg	1	Maltol	0.728 kg
		2	Methylene Dichloride	1.34 kg
		3	Acetone	0.95 kg

RA concerned may take further necessary action as per above decision of NC.

56	**Case No.:164/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01142/AM19/	RLA File :52/24/040/00044/AM19/	Lic.No/Date:5210042742 27.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/AM20 dated 21.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-(2-Amino Ethoxy)-2-chloro Diethyl Sulfone / Etheramine / Organic Dye Intermediate SR-72	1 kg	1	2-Amino Ethoxy Ethanol	0.800 kg
		2	2-Mercapto Ethanol	0.700 kg
		3	Caustic Soda (100%)	0.520 kg

RA concerned may take further necessary action as per above decision of NC.

57	**Case No.:368/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01346/AM19/	RLA File :03/94/040/00340/AM19/	Lic.No/Date:0310823354 28.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was noted that the firm vide its letter dated 28.11.2019 has furnished its reply. Deferred for comments of TE.

58	**Case No.:369/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01347/AM19/	RLA File :03/94/040/00413/AM19/	Lic.No/Date:0310823358 28.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was noted that the firm vide its letter dated 28.11.2019 has furnished its reply. Deferred for comments of TE.

59	**Case No.:147/13/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01125/AM19/	RLA File :03/95/040/00537/AM19/	Lic.No/Date:0310823401 29.08.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
L-Asparaginase for Injection 10000IU (net contain of L-Asparaginase 0.8380 Kgs)	9643 Vials	1	L-Asparaginase	0.900 kg

RA concerned may take further necessary action as per above decision of NC.

60	**Case No.:35/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01492/AM19/	RLA File :09/24/040/00249/AM19/	Lic.No/Date:0910066604 29.08.2018	Defer Date:
	Decision: Deferred for comments of TE.			

61	**Case No.:492/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01949/AM19/	RLA File :09/24/040/00245/AM19/	Lic.No/Date:0910066600 29.08.2018	Defer Date:
	Decision: Deferred for comments of TE.			

62	**Case No.:84/13/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01062/AM19/	RLA File :09/24/040/00251/AM19/	Lic.No/Date:0910066620 03.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

63	**Case No.:88/13/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01066/AM19/	RLA File :09/24/040/00247/AM19/	Lic.No/Date:0910066623 03.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

64	**Case No.:502/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01959/AM19/	RLA File :09/24/040/00260/AM19/	Lic.No/Date:0910066621 03.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

65	**Case No.:230/13/82-ALC4/2018**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01208/AM19/	RLA File :03/94/040/00403/AM19/	Lic.No/Date:0310823513 04.09.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-Methyl Pyrrolidone	240.00 kg	1	N-Methyl Pyrrolidone (Low Purity)	240.00 kg

RA concerned may take further necessary action as per above decision of NC.

66	**Case No.:435/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01413/AM19/	RLA File :05/23/040/00242/AM19/	Lic.No/Date:0510407689 05.09.2018	Defer Date:

Decision: Deferred for comments of TE.

67	**Case No.:44/15/82-ALC4/2018**	Party Name:DISCOVERY LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01501/AM19/	RLA File :09/24/040/00283/AM19/	Lic.No/Date:0910066631 06.09.2018	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **3/82-ALC4/2019 dated 05.07.2019**, followed by Reminder on **02.08.2019**:

(i) complete technical details as per Appendix 4E alongwith chemistry, Molecular weight and % of yield.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

68	**Case No.:227/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01205/AM19/	RLA File :03/94/040/00518/AM19/	Lic.No/Date:0310823648 07.09.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
OFLOMIL LAK (Oflomil Lacquer/Amorolfine Hydrochloride Nail Lacquer) (Pack size 2.5ml) (Each 1 ml contains Amorolfine hydrochloride 55.7 mg equivalent to Amorolfine 50.00 mg) (Net wt of Amorolfine Hydrochloride is 100.260Kgs)	720000 Packs	1	Amorolfine Hydrochloride	102.267 kg

RA concerned may take further necessary action as per above decision of NC.

69	**Case No.:429/13/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01407/AM19/	RLA File :08/24/040/00131/AM19/	Lic.No/Date:0810143413 07.09.2018	Defer Date:

Decision: Deferred for comments of TE.

70	**Case No.:94/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Rejected**
	HQ File :01/82/050/01072/AM19/	RLA File :09/24/040/00273/AM19/	Lic.No/Date:0910066645 10.09.2018	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **13/82-ALC4/2018 dated 14.01.2019, 4/82-ALC4/2019** dated **19.07.2019 and 8/82-ALC4/2019** dated **20.09.2019,** followed by Final Reminder on **05.09.2019**:

(i) Percentage of yield at every stage with stiochiometric balance.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

71	**Case No.:40/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01497/AM19/	RLA File :09/24/040/00230/AM19/	Lic.No/Date:0910066657 11.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

72	**Case No.:41/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01498/AM19/	RLA File :09/24/040/00261/AM19/	Lic.No/Date:0910066658 11.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

73

Case No.:108/13/82-ALC4/2018	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/01086/AM19/	RLA File :05/24/040/00324/AM19/	Lic.No/Date:0510407757 12.09.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
L-MENTHOL /MENTHOL(LAVEO) /MENTHOL(L)/LIQUID MENTHOL	1 kg	1	META - CRESOL ABOVE 98.5% PURE	0.922 kg
		2	ISO PROPYL ALCOHOL	0.543 kg
		3	ARROWZYME/LIPASE AMANO IME	0.01 kg

RA concerned may take further necessary action as per above decision of NC.

74	**Case No.:17/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00512/AM20/	RLA File :07/24/040/00144/AM19/	Lic.No/Date:0710113843 12.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

75	**Case No.:180/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01158/AM19/	RLA File :52/24/040/00050/AM19/	Lic.No/Date:5210042764 14.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/AM20 dated 21.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PARA ANISIDINE / 4-METHOXY BENZENEAMINE /ORGANIC DYE INTERMEDIATE SR-92 / 4-ANISIDINE 99.9%	1 kg	1	PARA ANISIDINE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

76	**Case No.:400/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01378/AM19/	RLA File :03/94/040/00504/AM19/	Lic.No/Date:0310823779 17.09.2018	Defer Date:

Decision: Deferred for comments of TE.

77	**Case No.:519/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01976/AM19/	RLA File :09/24/040/00288/AM19/	Lic.No/Date:0910066679 18.09.2018	Defer Date:

Decision: Deferred for comments of TE.

78	**Case No.:525/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01982/AM19/	RLA File :07/24/040/00164/AM19/	Lic.No/Date:0710113890 25.09.2018	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

79	**Case No.:176/13/82-ALC4/2018**	Party Name:VOVANTIS LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01154/AM19/	RLA File :34/24/040/00145/AM19/	Lic.No/Date:3410044518 26.09.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Copy of Drug Manufacturing License (DML).**			

80	**Case No.:213/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01191/AM19/	RLA File :31/83/040/00094/AM19/	Lic.No/Date:3110067177 26.09.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Exact chemical name of the Export Product.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

81	**Case No.:365/13/82-ALC4/2018**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01343/AM19/	RLA File :03/94/040/00551/AM19/	Lic.No/Date:0310823993 26.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 39/82-ALC4/2010 dated 28.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NICLOSAMIDE PIPERAZINE SALT	1 kg	1	SALICYLIC ACID	0.65 kg
		2	TRIETHYL AMINE	0.26 kg
		3	PIPERAZINE ANHYDROUS	0.13 kg

RA concerned may take further necessary action as per above decision of NC.

82	**Case No.:534/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01991/AM19/	RLA File :34/24/040/00184/AM19/	Lic.No/Date:3410044523 26.09.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

83	**Case No.:536/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01993/AM19/	RLA File :34/24/040/00185/AM19/	Lic.No/Date:3410044524 26.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

84	**Case No.:112/13/82-ALC4/2018**	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01090/AM19/	RLA File :66/24/040/00004/AM19/	Lic.No/Date:6610000013 03.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

85	**Case No.:612/15/82-ALC4/2018**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02069/AM19/	RLA File :03/95/040/00560/AM19/	Lic.No/Date:0310824148 03.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 04.11.2019 has furnished its reply. Deferred for comments of TE.			

86	**Case No.:52/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01030/AM19/	RLA File :09/24/040/00301/AM19/	Lic.No/Date:0910066711 04.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

87	**Case No.:56/13/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01034/AM19/	RLA File :09/24/040/00321/AM19/	Lic.No/Date:0910066717 04.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LAMIVUDINE	1 kg	1	2, 5-DIHYDROXY-1, 4-DITHANE	0.739 kg
		2	AQUEOUS GLYOXYLIC ACID (50%)	1.738 kg
		3	CYCLO HEXANE	3.42 kg
		4	CYTOSINE	0.94 kg
		5	HEXA METHYL DISILAZANE (HMDS)	1.45 kg
		6	ISO PROPYL ALCOHOL (IPA)	3.17 kg
		7	L-MENTHOL	1.45 kg
		8	METHYLENE DICHLORIDE (MDC)	2.50 kg
		9	N, N -DIMETHYL FORMAMIDE (DMF)	0.71 kg
		10	SODIUM BORO HYDRIDE (SBH)	0.48 kg
		11	TRI ETHYL AMINE (TEA)	1.00 kg
		12	TRIPHOSGENE	0.876 kg

RA concerned may take further necessary action as per above decision of NC.

88	**Case No.:442/13/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01420/AM19/	RLA File :05/24/040/00367/AM19/	Lic.No/Date:0510407973 04.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Empagliflozin	1 kg	1	(3S)-3-(4-[(2-chloro-5-iodophenyl) methyl] phenoxy)tetrahydrofuran (EG01) / (3S)-3-(4-(2-chloro-5-iodobenzyl)phenoxy)tetrahydrofuran (EG01)/(S)-3-(4-(2-Chloro-5-iodobenzyl)phenoxy) tetrahydrofuran	2.04 kg
		2	2,3,4,6-tetra-O-trimethyl silyl-beta-D-glucolactone (EGS01) / 2,3,4,5-Tetrakis-O-Trimethylsilyl-D-Gluconolactone	2.53 kg
		3	Acetonitrile	2.16 kg
		4	Methylene chloride	3.25 kg
		5	Toluene	1.525 kg

RA concerned may take further necessary action as per above decision of NC.

89	**Case No.:562/15/82-ALC4/2018**	Party Name:ORTINLABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02019/AM19/	RLA File :09/24/040/00302/AM19/	Lic.No/Date:0910066712 04.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

90	**Case No.:563/15/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02020/AM19/	RLA File :09/24/040/00318/AM19/	Lic.No/Date:0910066714 04.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2919 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	(R)-9-[2-(PHOSPHONO METHOXY) PROPYL] ADENINE MONO HYDRATE (PMPA)	0.769 kg
		2	TRI METHYL CHLORO SILANE	0.070 kg
		3	CHLORO METHYL-2-ISOPROPYL CARBONATE	1.3527 kg
		4	N-METHYL-2-PYRROLIDONE	1.4478 kg
		5	TRI ETHYL AMINE	0.4477 kg
		6	CYCLO HEXANE	1.444 kg
		7	METHYLENE DICHLORIDE	2.146 kg
		8	ISO PROPYL ALCOHOL	2.113 kg
		9	FUMARIC ACID	0.340 kg
		10	METHANOL	0.548 kg

RA concerned may take further necessary action as per above decision of NC.

91	**Case No.:565/15/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02022/AM19/	RLA File :09/24/040/00319/AM19/	Lic.No/Date:0910066716 04.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

92	**Case No.:567/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02024/AM19/	RLA File :61/24/040/00009/AM19/	Lic.No/Date:6110001546 04.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 09.08.2019 has furnished its reply. Deferred for comments of TE.			

93	**Case No.:454/13/82-ALC4/2018**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01432/AM19/	RLA File :22/24/040/00058/AM19/	Lic.No/Date:2210015989 05.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

94	**Case No.:569/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02026/AM19/	RLA File :05/23/040/00297/AM19/	Lic.No/Date:0510408024 08.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

95	**Case No.:570/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02027/AM19/	RLA File :05/23/040/00295/AM19/	Lic.No/Date:0510408025 08.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

96	**Case No.:572/15/82-ALC4/2018**	Party Name:A.R. LIFE SCIENCES PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02029/AM19/	RLA File :09/24/040/00309/AM19/	Lic.No/Date:0910066726 08.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

97	**Case No.:224/13/82-ALC4/2018**	Party Name:ASTRALSTERITECH PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status:Defferedand Re-indexed**
	HQ File :01/82/050/01202/AM19/	RLA File :34/24/040/00225/AM19/	Lic.No/Date:3410044573 10.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

98	**Case No.:582/15/82-ALC4/2018**	Party Name:MACSON PRODUCTS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02039/AM19/	RLA File :52/24/040/00039/AM19/	Lic.No/Date:5210042796 11.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

99	**Case No.:590/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02047/AM19/	RLA File :61/24/040/00011/AM19/	Lic.No/Date:6110001553 11.10.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

100	**Case No.:801/15/82-ALC4/2018**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02258/AM19/	RLA File :34/24/040/00230/AM19/	Lic.No/Date:3410044580 11.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

101	**Case No.:169/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01147/AM19/	RLA File :34/24/040/00211/AM19/	Lic.No/Date:3410044586 12.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

102	**Case No.:592/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02049/AM19/	RLA File :09/24/040/00338/AM19/	Lic.No/Date:0910066753 16.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

103	**Case No.:157/15/82-ALC4/2018**	Party Name:VAKS PHARMA PVT.LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Rejected**
	HQ File :01/82/050/01614/AM19/	RLA File :03/95/040/00732/AM19/	Lic.No/Date:0310824491 17.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. **3/82-ALC4/2018 dated 05.07.2019, 7/82-ALC4/2019** dated **06.09.2019** followed by Reminder on **02.08.2019** and Final Reminder on **30.10.2019**: **(i) Whether the Soft Gelatin Capsules to be exported are empty or filled.** **(ii) In case of Filled Capsules, complete details of each type of capsules such as weight of empty capsules, weight of finished goods, their approved composition, wastage claimed etc. is to be furnished.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

104	**Case No.:322/13/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01300/AM19/	RLA File :24/24/040/00033/AM19/	Lic.No/Date:2410042548 24.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Complete chemical reaction, molecular weight and % yield on molar basis for each step of manufacturing process.**			

105	**Case No.:169/15/82-ALC4/2018**	Party Name:WOCKHARDT LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01626/AM19/	RLA File :03/95/040/00755/AM19/	Lic.No/Date:0310824651 24.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

106	**Case No.:424/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01402/AM19/	RLA File :34/24/040/00144/AM19/	Lic.No/Date:3410044635 25.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm vide its e-mail dated **17.12.2019** has furnished a copy of Appendix 4E. However, the same is not readable. Hence, the Committee decided to call for a clear copy of Appendix 4E having complete technical details from the firm through Speed Post.			

107	**Case No.:426/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01404/AM19/	RLA File :34/24/040/00208/AM19/	Lic.No/Date:3410044636 25.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm vide its e-mail dated **17.12.2019** has furnished a copy of Appendix 4E. However, the same is not readable. Hence, the Committee decided to call for a clear copy of Appendix 4E having complete technical details from the firm through Speed Post.			

108	**Case No.:453/13/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01431/AM19/	RLA File :08/24/040/00231/AM19/	Lic.No/Date:0810143739 25.10.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 8/**82-ALC4/2019 dated 20.09.2019**, followed by Reminder on **26.08.2019**: **(i) Breakup total no. of vials of different doses to be exported.** **(ii) QA approved batch manufacturing record showing issuance and reconciliation of material for manufacturing vaccine.** In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

109	**Case No.:597/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02054/AM19/	RLA File :09/24/040/00345/AM19/	Lic.No/Date:0910066762 25.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

110	**Case No.:599/15/82-ALC4/2018**	Party Name:LITMUS ORGANICS P. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02056/AM19/	RLA File :03/95/040/00747/AM19/	Lic.No/Date:0310824684 25.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL ISOBUTYRYL ACETATE	1 kg	1	METHYL ACETO ACETATE (MAA)	1.12 kg
		2	ISO BUTYRIC ACID	0.848 kg
		3	POTASSIUM HYDROXIDE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

111	**Case No.:201/6/82-ALC4/2019**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00427/AM20/	RLA File :34/24/040/00257/AM18/	Lic.No/Date:3410044637 25.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
3-TRIFLUOROMETHYL ACETO PHENONE	1 kg	1	3 Amino Benzo Trifluoride 99.5% Min	1.297 kg
		2	Sodium Nitrite	Not allowed, since shown as indigenous.
		3	Toluene	0.50 kg
		4	Caustic Soda Lye 47%	0.50 kg
		5	Acetaldoxime 50% Min Solution in Water	0.951 kg
		6	Copper Sulphate	Not allowed, since shown as indigenous.
		7	Acetic Acid	Not allowed, since shown as indigenous.
		8	Sulphamic Acid	Not allowed, since shown as indigenous.
		9	Soda Ash	Not allowed, since shown as indigenous.

RA concerned may take further necessary action as per above decision of NC.

112	**Case No.:602/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02059/AM19/	RLA File :09/24/040/00229/AM19/	Lic.No/Date:0910066775 26.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

113	**Case No.:603/15/82-ALC4/2018**	Party Name:THERAPIVA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02060/AM19/	RLA File :09/24/040/00359/AM19/	Lic.No/Date:0910066778 26.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Complete and Balanced Chemical reaction with molecular weight.** **(ii) Percentage yield on molar basis for each step.**			

114

Case No.:604/15/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/02061/AM19/	RLA File :09/24/040/00347/AM19/	Lic.No/Date:0910066780 26.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
[2S,3S,5S]-5-t-butyloxycarbonylamino-2-Amino-3-hydroxy-1,6-diphenylhexane succinate(BDH Succinic Acid RIT)	1 kg	1	1,2-dimethoxy ethane(1,2-DME)	4.74 kg
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	METHANE SULPHONIC ACID	1.50 kg
		4	TRIETHANOLAMINE	1.167 kg
		5	Di-Tert-Butyl- Di- Carbonate	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

115	**Case No.:605/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02062/AM19/	RLA File :09/24/040/00354/AM19/	Lic.No/Date:0910066781 26.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

116	**Case No.:608/15/82-ALC4/2018**	Party Name:MACSON PRODUCTS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02065/AM19/	RLA File :52/24/040/00058/AM19/	Lic.No/Date:5210042821 26.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

117	**Case No.:232/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01210/AM19/	RLA File :31/83/040/00114/AM19/	Lic.No/Date:3110067218 29.10.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **4/82-ALC4/2019 dated 19.07.2019, 8/82-ALC4/2019 dated 20.09.2019**, followed by Reminder on **01.11.2019**: **(i) It has been observed that the chemistry given by the firm is not clear, since the firm has stated that that the raw material shown as phenol while import is of OCP 50. It was decided to ask the firm to furnish exact chemical name of OCP 50 along with manufacturing process and all technical details starting from OCP 50.** In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

118	**Case No.:183/13/82-ALC4/2018**	Party Name:PHAROSE REMEDIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01161/AM19/	RLA File :30/24/040/00032/AM19/	Lic.No/Date:3010104485 31.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

119	**Case No.:363/13/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01341/AM19/	RLA File :03/94/040/00699/AM19/	Lic.No/Date:0310824906 05.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 120MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1 kg	1	Azelastine Hydrochloride	16.44 mg
		2	Fluticasone Propionate	6.00 mg
		3	140 mcl pumps	Net to Net
		4	25ml USP type 1 amber glass vial	Net +1%
		5	Nasal actuator	Net to Net

RA concerned may take further necessary action as per above decision of NC.

120	**Case No.:362/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01340/AM19/	RLA File :03/94/040/00683/AM19/	Lic.No/Date:0310824929 06.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Enrofloxacin	1 kg	1	Ethyl 3- Cyclopropylamino-2-(2,4-Dichloro-5-Fluorobenzoyl)Acrylate	1.12 kg
		2	N-Ethyl Piperazine	0.49 kg
		3	Methanol	0.334 kg
		4	Caustic Soda Flakes	0.360 kg

RA concerned may take further necessary action as per above decision of NC.

121	**Case No.:614/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02071/AM19/	RLA File :09/24/040/00360/AM19/	Lic.No/Date:0910066814 08.11.2018	Defer Date:

Decision: Deferred for comments of TE.

122	**Case No.:351/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01329/AM19/	RLA File :03/94/040/00682/AM19/	Lic.No/Date:0310824972 12.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Enrofloxacin	1 kg	1	Ethyl 3- Cyclopropylamino-2-(2,4-Dichloro-5-Fluorobenzoyl)Acrylate	1.12 kg
		2	N-Ethyl Piperazine	0.49 kg
		3	Methanol	0.334 kg
		4	Caustic Soda Flakes	0.360 kg

RA concerned may take further necessary action as per above decision of NC.

123	**Case No.:111/15/82-ALC4/2018**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01568/AM19/	RLA File :03/95/040/00709/AM19/	Lic.No/Date:0310824946 12.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

124	**Case No.:616/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02073/AM19/	RLA File :09/24/040/00387/AM19/	Lic.No/Date:0910066821 12.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 09.12.2019 has furnished its reply. Deferred for comments of TE.			

125	**Case No.:87/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01544/AM19/	RLA File :34/24/040/00267/AM19/	Lic.No/Date:3410044685 13.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 02.12.2019 has furnished its reply. Deferred for comments of TE.			

126	**Case No.:634/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02091/AM19/	RLA File :09/24/040/00376/AM19/	Lic.No/Date:0910066832 13.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

127	**Case No.:623/15/82-ALC4/2018**	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02080/AM19/	RLA File :09/24/040/00363/AM19/	Lic.No/Date:0910066851 14.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Number of vials to be exported each for 1000 IU and 1500 IU separately to work out the import requirement.**			

128	**Case No.:627/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02084/AM19/	RLA File :09/24/040/00382/AM19/	Lic.No/Date:0910066853 15.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

129	**Case No.:630/15/82-ALC4/2018**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02087/AM19/	RLA File :09/24/040/00391/AM19/	Lic.No/Date:0910066856 15.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

130	**Case No.:2/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01459/AM19/	RLA File :34/24/040/00254/AM19/	Lic.No/Date:3410044710 20.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm vide e-mail dated **17.12.2019** is not readable. Hence, the Committee decided to again call for a clear copy of reply from firm through Speed Post.			

131	**Case No.:85/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01542/AM19/	RLA File :34/24/040/00255/AM19/	Lic.No/Date:3410044711 20.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm vide e-mail dated **17.12.2019** is not readable. . Hence, the Committee decided to again call for a clear copy of reply from firm through Speed Post.			

132	**Case No.:86/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01543/AM19/	RLA File :34/24/040/00256/AM19/	Lic.No/Date:3410044712 20.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm vide e-mail dated **17.12.2019** is not readable. Hence, the Committee decided to again call for reply of firm through Speed Post.			

133	**Case No.:638/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02095/AM19/	RLA File :09/24/040/00386/AM19/	Lic.No/Date:0910066874 20.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

134	**Case No.:639/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02096/AM19/	RLA File :08/24/040/00187/AM19/	Lic.No/Date:0810143923 20.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

135	**Case No.:640/15/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02097/AM19/	RLA File :52/24/040/00064/AM19/	Lic.No/Date:5210042834 20.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 9/82-ALC4/2919 dated 18.10.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
THIOPHENE-2-ETHANOL	1 kg	1	THIOPHENE	1.325 kg
		2	TETRAHYDROFURAN	1.116 kg

RA concerned may take further necessary action as per above decision of NC.

136	**Case No.:641/15/82-ALC4/2018**	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02098/AM19/	RLA File :08/24/040/00268/AM19/	Lic.No/Date:0810143924 20.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
3-Chloro peroxy benzoic acid	1 kg	1	Meta chloro toluene(3-chloro toluene)	0.862 kg
		2	Tertiary Butanol	0.875 kg

RA concerned may take further necessary action as per above decision of NC.

137	**Case No.:463/13/82-ALC4/2018**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01441/AM19/	RLA File :05/23/040/00359/AM19/	Lic.No/Date:0510408634 26.11.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Catalogue of import item No. 2 – Silver Catalyst from the supplier** **(ii) Percentage activity of Silver Catalyst.** **(iii) Recovery / regeneration of Silver Catalyst.** **(iv) Production Consumption Data duly certified by GST/ Chartered Engineer.** **(v) Percentage of yield at every stage on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

138	**Case No.:649/15/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02106/AM19/	RLA File :03/94/040/00713/AM19/	Lic.No/Date:0310825212 26.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

139	**Case No.:658/15/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02115/AM19/	RLA File :03/94/040/00744/AM19/	Lic.No/Date:0310825255 28.11.2018	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2919 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export product | Qty. | Sl. No. | Import items | Qty. FENOFIBRATE 160 mg PELLETS | 1 kg | 1 | FENOFIBRATE EP 9.0 | 0.320 kg RA concerned may take further necessary action as per above decision of NC.			

140	**Case No.:659/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02116/AM19/	RLA File :09/24/040/00410/AM19/	Lic.No/Date:0910066905 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

141	**Case No.:664/15/82-ALC4/2018**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02121/AM19/	RLA File :09/24/040/00358/AM19/	Lic.No/Date:0910066915 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

142	**Case No.:669/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02126/AM19/	RLA File :61/24/040/00012/AM19/	Lic.No/Date:6110001560 28.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its letter dated 09.08.2019 has furnished its reply. Deferred for comments of TE.			

143	**Case No.:670/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02127/AM19/	RLA File :61/24/040/00013/AM19/	Lic.No/Date:6110001561 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

144	**Case No.:671/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02128/AM19/	RLA File :61/24/040/00014/AM19/	Lic.No/Date:6110001562 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

145	**Case No.:672/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02129/AM19/	RLA File :61/24/040/00015/AM19/	Lic.No/Date:6110001563 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

146	**Case No.:673/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02130/AM19/	RLA File :61/24/040/00018/AM19/	Lic.No/Date:6110001564 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

147	**Case No.:674/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02131/AM19/	RLA File :61/24/040/00017/AM19/	Lic.No/Date:6110001565 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

148	**Case No.:675/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02132/AM19/	RLA File :61/24/040/00016/AM19/	Lic.No/Date:6110001566 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

149	**Case No.:668/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02125/AM19/	RLA File :08/24/040/00264/AM19/	Lic.No/Date:0810143988 29.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

150	**Case No.:689/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02146/AM19/	RLA File :09/24/040/00421/AM19/	Lic.No/Date:0910066921 29.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

151	**Case No.:684/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02141/AM19/	RLA File :09/24/040/00419/AM19/	Lic.No/Date:0910066930 03.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

152	**Case No.:685/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02142/AM19/	RLA File :09/24/040/00420/AM19/	Lic.No/Date:0910066931 03.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

153	**Case No.:688/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02145/AM19/	RLA File :05/23/040/00385/AM19/	Lic.No/Date:0510408748 04.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

154

	Case No.:691/15/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02148/AM19/	RLA File :09/24/040/00423/AM19/	Lic.No/Date:0910066937 04.12.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
[2S,3S,5S]-5-t-butyloxycarbonylamino-2-Amino-3-hydroxy-1,6-diphenylhexane succinate(BDH Succinic Acid RIT)	1 kg	1	1,2-dimethoxy ethane(1,2-DME)	4.74 kg
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	METHANE SULPHONIC ACID	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

155	**Case No.:103/15/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01560/AM19/	RLA File :03/95/040/00851/AM19/	Lic.No/Date:0310825462 05.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

156	**Case No.:692/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02149/AM19/	RLA File :09/24/040/00424/AM19/	Lic.No/Date:0910066938 05.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

157	**Case No.:696/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02153/AM19/	RLA File :09/24/040/00436/AM19/	Lic.No/Date:0910066944 05.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

158	**Case No.:744/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02201/AM19/	RLA File :03/95/040/00876/AM19/	Lic.No/Date:0310825438 05.12.2018	Defer Date:
	Decision: The firm vide e-mail dated 30.01.2020 has informed that they had applied under para 4.18 of HBP Vol. I and hence they should be exempted from approval of NC. The Committee considered the request of firm and it was decided to verify the same from RLA, Mumbai.			

159	**Case No.:773/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02230/AM19/	RLA File :03/95/040/00902/AM19/	Lic.No/Date:0310825460 05.12.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

160	**Case No.:466/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01444/AM19/	RLA File :05/23/040/00376/AM19/	Lic.No/Date:0510408809 06.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

161	**Case No.:186/15/82-ALC4/2018**	Party Name:WOCKHARDT LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01643/AM19/	RLA File :03/95/040/00900/AM19/	Lic.No/Date:0310825487 06.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2919 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
FUROSEMIDE INJECTION USP 10MG/ML, 4ML VIAL (25 VIAL PACK) EACH 4ML VIAL CONTAINS 40 MG FUROSEMIDE USP (Total 139575 Vials and Total Net Content of FUROSEMIDE USP upto 6.002 KGS)	5583 Packs containing 25 vial each	1	FUROSEMIDE USP	6.14 kg
FUROSEMIDE INJECTION USP 10MG/ML, 10ML VIAL (25 VIAL PACK) EACH 10ML VIAL CONTAINS 100 MG FUROSEMIDE USP (Total 28575 Vials and Total Net Content of FUROSEMIDE USP upto 3.000 KGS)	1143 Packs containing 25 vial each	1	FUROSEMIDE USP	3.14 kg

RA concerned may take further necessary action as per above decision of NC.

162	**Case No.:698/15/82-ALC4/2018**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02155/AM19/	RLA File :09/24/040/00412/AM19/	Lic.No/Date:0910066949 06.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

163	**Case No.:700/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02157/AM19/	RLA File :03/94/040/00748/AM19/	Lic.No/Date:0310825472 06.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

164	**Case No.:185/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01642/AM19/	RLA File :03/95/040/00925/AM19/	Lic.No/Date:0310825514 07.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its letter dated 24.10.2019 has furnished its reply. Deferred for comments of TE.			

165	**Case No.:88/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01545/AM19/	RLA File :03/94/040/00774/AM19/	Lic.No/Date:0310825559 10.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

166	**Case No.:715/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02172/AM19/	RLA File :04/24/040/00143/AM19/	Lic.No/Date:0410164962 10.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

167	**Case No.:139/15/82-ALC4/2018**	Party Name:RUBICON RESEARCH PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01596/AM19/	RLA File :03/95/040/00889/AM19/	Lic.No/Date:0310825587 11.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

168	**Case No.:711/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02168/AM19/	RLA File :09/24/040/00441/AM19/	Lic.No/Date:0910066959 11.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

169	**Case No.:106/15/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01563/AM19/	RLA File :34/24/040/00294/AM19/	Lic.No/Date:3410044750 12.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 02.03.2020 has furnished its reply. Deferred for comments of TE.			

170	**Case No.:721/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02178/AM19/	RLA File :61/24/040/00020/AM19/	Lic.No/Date:6110001570 13.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

171	**Case No.:726/15/82-ALC4/2018**	Party Name:NATCO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02183/AM19/	RLA File :09/24/040/00417/AM19/	Lic.No/Date:0910066973 18.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

172	**Case No.:727/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02184/AM19/	RLA File :09/24/040/00443/AM19/	Lic.No/Date:0910066974 18.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

173	**Case No.:735/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02192/AM19/	RLA File :03/94/040/00753/AM19/	Lic.No/Date:0310825758 18.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

174	**Case No.:736/15/82-ALC4/2018**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02193/AM19/	RLA File :52/24/040/00068/AM19/	Lic.No/Date:5210042870 18.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

175	**Case No.:99/15/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01556/AM19/	RLA File :05/24/040/00503/AM19/	Lic.No/Date:0510408988 19.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

176	**Case No.:738/15/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02195/AM19/	RLA File :09/24/040/00460/AM19/	Lic.No/Date:0910066983 19.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

177	**Case No.:1025/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02482/AM19/	RLA File :24/24/040/00044/AM19/	Lic.No/Date:2410042604 19.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

178	**Case No.:742/15/82-ALC4/2018**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02199/AM19/	RLA File :34/24/040/00295/AM19/	Lic.No/Date:3410044774 20.12.2018	Defer Date:
	Decision: The firm vide e-mail dated 29.01.2020 has informed that they had applied for issuance of Advance Authorization under para 4.07 A (self declaration and self ratification) in view of its becoming AEO status holder, but while issuing the subject Advance Authorization, RA inadvertantly indicated Advance Licence issued under para 4.7 of HBP 2015-20, for which they have requested RLA,Vadodara to amend the condition sheet of advance authorization to read as Advance Licence issued under para 4.07 A of HBP Vol. I. The Committee considered the request of the firm and it was decided to verify the same from RLA, Vadodara.			

179	**Case No.:743/15/82-ALC4/2018**	Party Name:SHUBHLAXMI INDUSTRIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02200/AM19/	RLA File :08/24/040/00267/AM19/	Lic.No/Date:0810144119 20.12.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

180	**Case No.:748/15/82-ALC4/2018**	Party Name:SPANSULES FORMULATIONS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02205/AM19/	RLA File :09/24/040/00418/AM19/	Lic.No/Date:0910066987 20.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 03.09.2019 and 28.11.2019 has furnished its reply. Deferred for comments of TE.			

181	**Case No.:752/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02209/AM19/	RLA File :08/24/040/00303/AM19/	Lic.No/Date:0810144142 21.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

182

Case No.:126/15/82-ALC4/2018	Party Name:POLYGEL INDUSTRIES PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/01583/AM19/	RLA File :03/95/040/00969/AM19/	Lic.No/Date:0310825887 24.12.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TITANIUM PHOSPHATE COMPLEX (PURETI TIC30)	300000.000 kg	1	TETRA ISO PROPYL TITANATE	176280.00 kg
		2	RETARDER (Dentatured Absolute Alcohol Base)	54330.00 kg
		3	BUTYL PHOSPHATE	84385.00 kg

The Committee allowed the above norms on one time basis and no repeat norms is allowed.
RA concerned may take further necessary action as per above decision of NC.

183	**Case No.:925/15/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02382/AM19/	RLA File :09/24/040/00470/AM19/	Lic.No/Date:0910066998 24.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

184	**Case No.:767/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02224/AM19/	RLA File :03/94/040/00826/AM19/	Lic.No/Date:0310825972 27.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/AM20 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

<u>Export Product</u>: Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg in 75 ml, 100 ml and 150 ml

S.No.	Import Item	For export of 1000 No. pack		
		75 ml	100 ml	150 ml
1.	Amoxycillin Trihydrate	4.200 kg	5.649 kg	8.274 kg
2.	CLAVULANATE POTASSIUM WITH SILICON DIOXIDE 1:1	2.3444 kg	3.126 kg	4.6888 kg
3.	SILICONE DIOXIDE(SYLOID 244FP)	1.50 kg	2.00 kg	3.00 kg
4.	115CC HDPE BOTTLES 75 ML (250/62.5)	Relevant as per packing policy		
5.	185 CC HDPE BOTTLES 100 ML (250/62.5)			
6.	225 CC HDPE BOTTLES 150 ML (250/62.5)			
7	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1			
8	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING			

RA concerned may take further necessary action as per above decision of NC.

185	**Case No.:772/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02229/AM19/	RLA File :09/24/040/00445/AM19/	Lic.No/Date:0910067006 31.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

186	**Case No.:775/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02232/AM19/	RLA File :09/24/040/00482/AM19/	Lic.No/Date:0910067014 31.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

187	**Case No.:8/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00503/AM20/	RLA File :07/24/040/00223/AM19/	Lic.No/Date:0710114345 31.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MAGNESIUM ASPARTATE (BP / DIHYDRATE Eur.Ph)	1 kg	1	L-ASPARTIC ACID	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

188	**Case No.:9/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00504/AM20/	RLA File :07/24/040/00222/AM19/	Lic.No/Date:0710114346 31.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM LEVULINATE / CALCIUM LEVULINATE DIHYDRATE BP / CALCIUM LEVULINATE EP / CALCIUM LEVULINATE USP	1 kg	1	LEVULINIC ACID	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

189	**Case No.:784/15/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02241/AM19/	RLA File :09/24/040/00490/AM19/	Lic.No/Date:0910067021 01.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(3R, 3aS, 6aR) - HEXA HYDRO FURO - [2, 3-b] - FURAN - 3 - YL - 4 - NITRO PHENYL CARBONATE (DARUNAVIR-IV)	1 kg	1	BIS IV (HEXA HYDRO FURO [2,3-B] FURAN-3-OL)	1.61 kg
		2	METHYLENE DI CHLORIDE	5.32 kg

RA concerned may take further necessary action as per above decision of NC.

190	**Case No.:788/15/82-ALC4/2018**	Party Name:MANKIND PHARMA LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02245/AM19/	RLA File :05/24/040/00552/AM19/	Lic.No/Date:0510409149 02.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

191	**Case No.:792/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Withdrawn**
	HQ File :01/82/050/02249/AM19/	RLA File :09/24/040/00479/AM19/	Lic.No/Date:0910067026 03.01.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 11/82-ALC4/2019 dated 03.01.2020. In view of above, the Committee decided to **withdraw** the case.			

192	**Case No.:798/15/82-ALC4/2018**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02255/AM19/	RLA File :09/24/040/00488/AM19/	Lic.No/Date:0910067032 04.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
3-alpha-hydroxy-7-oxo-5-beta-cholan-24-oic Acid (Chenodeoxycholic Acid Ketone)	1 kg	1	CHOLIC ACID	1.705 kg

RA concerned may take further necessary action as per above decision of NC.

193	**Case No.:1072/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02529/AM19/	RLA File :04/24/040/00218/AM19/	Lic.No/Date:0410165065 04.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

194	**Case No.:109/15/82-ALC4/2018**	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01566/AM19/	RLA File :08/24/040/00329/AM19/	Lic.No/Date:0810144243 07.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) COA of import item from foreign supplier for the import made against present Advance Authorization alonwith copy of USP.**			

195	**Case No.:805/15/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02262/AM19/	RLA File :31/83/040/00157/AM19/	Lic.No/Date:3110067278 09.01.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Catalogue of OCP.** **(ii) Certificate of Analysis (CoA) of OCP.** **(iii) Percentage yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

196	**Case No.:144/1/82-ALC4/2019**	Party Name:VIRCHOW BIOTECH PVT LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02539/AM19/	RLA File :09/24/040/00484/AM19/	Lic.No/Date:0910067053 09.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. **9/82-ALC4/2017 dated 27.12.2017**, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TODAY CONTRACEPTIVE SPONGE	1 Number	1	NONOXYNOL -9	0.9983 gm
		2	SORBIC ACID	0.0061 gm
		3	PREPOL HDW-2002	2.4030 gm
		4	SODIUM METABISULFITE GRANULAR	0.0015 gm
		5	SODIUM HYDROXIDE NF	0.0015 gm
		6	BENZOIC ACID USP	0.0031 gtm
		7	CITRIC ACID USP	0.0141 gm
		8	TAPE REMOVAL	0.2457 yards
		9	ANCHORING SCRIM	0.0864 yards
		10	MOULD CUPS BOTTOM	0.0039 Nos.
		11	MOULD CUPS - TOP	0.0039 Nos.
		12	POUCH- TOP WEB	0.0233 yards
		13	POUCH - BOTTOM WEB	0.0233 yards
		14	TDI INDICATORS	0.0769 per thousand units

RA concerned may take further necessary action as per above decision of NC.

197	**Case No.:123/15/82-ALC4/2018**	Party Name:REYAANSH HEALTHCARE	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01580/AM19/	RLA File :03/95/040/01019/AM19/	Lic.No/Date:0310826282 10.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: **(i) Number of pipettes in each carton.** **(ii) Drug Manufacturing license (DML) of the export product.**			

198	**Case No.:811/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02268/AM19/	RLA File :08/24/040/00328/AM19/	Lic.No/Date:0810144290 10.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 11.11.2019 has furnished its reply. Deferred for comments of TE.			

199	**Case No.:812/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02269/AM19/	RLA File :31/83/040/00158/AM19/	Lic.No/Date:3110067279 10.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 13.12.2019 has furnished its reply. Deferred for comments of TE.			

200	**Case No.:815/15/82-ALC4/2018**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02272/AM19/	RLA File :03/94/040/00889/AM19/	Lic.No/Date:0310826358 14.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 39/82-ALC4/2010 dated 28.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NICLOSAMIDE PIPERAZINE SALT	1 kg	1	SALICYLIC ACID	0.65 kg
		2	TRIETHYL AMINE	0.26 kg
		3	PIPERAZINE ANHYDROUS	0.13 kg

RA concerned may take further necessary action as per above decision of NC.

201	**Case No.:820/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02277/AM19/	RLA File :09/24/040/00508/AM19/	Lic.No/Date:0910067061 16.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

202	**Case No.:1026/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02483/AM19/	RLA File :24/24/040/00049/AM19/	Lic.No/Date:2410042628 16.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

203	**Case No.:829/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02286/AM19/	RLA File :09/24/040/00499/AM19/	Lic.No/Date:0910067071 18.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

204	**Case No.:830/15/82-ALC4/2018**	Party Name:R CHEM (SOMANAHALLI) PVT.LTD,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02287/AM19/	RLA File :09/24/040/00516/AM19/	Lic.No/Date:0910067074 18.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Complete chemical name of the Export Product.** **(ii) Complete technical details as per Appendix 4E.**			

205	**Case No.:837/15/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02294/AM19/	RLA File :03/94/040/00886/AM19/	Lic.No/Date:0310826539 22.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

206	**Case No.:842/15/82-ALC4/2018**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02299/AM19/	RLA File :05/24/040/00602/AM19/	Lic.No/Date:0510409465 24.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

207	**Case No.:845/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02302/AM19/	RLA File :03/94/040/00925/AM19/	Lic.No/Date:0310826640 25.01.2019	Defer Date:
	The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **7/82-ALC4/2019 dated 06.09.2019**, followed by Reminder on **31.10.2019**: **(i) Drug Manufacturing License (DML).** In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

208	**Case No.:848/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02305/AM19/	RLA File :09/24/040/00505/AM19/	Lic.No/Date:0910067112 28.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Copy of Master Batch Formula duly authenticated by Quality Control Incharge for each export item showing the net weight of each input in the export items.** **(ii) Drug Manufacturing license (DML) of the export product.**			

209	**Case No.:851/15/82-ALC4/2018**	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02308/AM19/	RLA File :03/95/040/01108/AM19/	Lic.No/Date:0310826724 30.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Complete chemical reaction from raw material acetone to 3,3,5TRIMETHYLCYCLOHEXANONE showing molecular weights of each component with percentage yield on molar basis at each step of the reaction.**			

210	**Case No.:853/15/82-ALC4/2018**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02310/AM19/	RLA File :09/24/040/00511/AM19/	Lic.No/Date:0910067120 31.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

211	**Case No.:855/15/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02312/AM19/	RLA File :09/24/040/00542/AM19/	Lic.No/Date:0910067122 31.01.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019. Further, the Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Complete chemical name of the Export Product.** **(ii) Complete technical details as per Appendix 4E.**			

212	**Case No.:861/15/82-ALC4/2018**	Party Name:INNOVARE LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02318/AM19/	RLA File :09/24/040/00535/AM19/	Lic.No/Date:0910067125 01.02.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

213	**Case No.:863/15/82-ALC4/2018**	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02320/AM19/	RLA File :03/94/040/00948/AM19/	Lic.No/Date:0310826798 04.02.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 08.11.2019 has furnished its reply. Deferred for comments of TE.			

214	**Case No.:864/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02321/AM19/	RLA File :03/94/040/00944/AM19/	Lic.No/Date:0310826799 04.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

215	**Case No.:870/15/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02327/AM19/	RLA File :05/24/040/00623/AM19/	Lic.No/Date:0510409585 05.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CINNAMALDEHYDE/CINNAMIC ALDEHYDE	58.182 MT	1	BENZALDEHYDE ABOVE 98.5% PURE	63.1 MT

RA concerned may take further necessary action as per above decision of NC.

216	**Case No.:873/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02330/AM19/	RLA File :08/24/040/00379/AM19/	Lic.No/Date:0810144496 05.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

217	**Case No.:874/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02331/AM19/	RLA File :08/24/040/00372/AM19/	Lic.No/Date:0810144497 05.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

218	**Case No.:876/15/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02333/AM19/	RLA File :05/24/040/00634/AM19/	Lic.No/Date:0510409596 05.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Empagliflozin	1 kg	1	(3S)-3-(4-[(2-chloro-5-iodophenyl) methyl] phenoxy)tetrahydrofuran (EG01) / (3S)-3-(4-(2-chloro-5-iodobenzyl)phenoxy)tetrahydrofuran (EG01)/(S)-3-(4-(2-Chloro-5-iodobenzyl)phenoxy) tetrahydrofuran	2.04 kg
		2	2,3,4,6-tetra-O-trimethyl silyl-beta-D-glucolactone (EGS01) / 2,3,4,5-Tetrakis-O-Trimethylsilyl-D-Gluconolactone	2.53 kg
		3	Acetonitrile	2.16 kg
		4	Methylene chloride	3.25 kg
		5	Toluene	1.525 kg

RA concerned may take further necessary action as per above decision of NC.

219	**Case No.:1027/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02484/AM19/	RLA File :24/24/040/00053/AM19/	Lic.No/Date:2410042653 05.02.2019	Defer Date:

Decision: Deferred for comments of TE.

220	**Case No.:880/15/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02337/AM19/	RLA File :31/83/040/00162/AM19/	Lic.No/Date:3110067309 06.02.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Further, the Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Exact chemical name of the export product.

221	**Case No.:881/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02338/AM19/	RLA File :07/24/040/00263/AM19/	Lic.No/Date:0710114519 07.02.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

222	**Case No.:883/15/82-ALC4/2018**	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02340/AM19/	RLA File :08/24/040/00374/AM19/	Lic.No/Date:0810144562 08.02.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

223	**Case No.:885/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02342/AM19/	RLA File :09/24/040/00538/AM19/	Lic.No/Date:0910067148 08.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

224	**Case No.:887/15/82-ALC4/2018**	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02344/AM19/	RLA File :09/24/040/00543/AM19/	Lic.No/Date:0910067153 08.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

225	**Case No.:888/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02345/AM19/	RLA File :34/24/040/00333/AM19/	Lic.No/Date:3410044867 08.02.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION USP, 1 gram injection	1 Number	1.	STERILE CEFEPIME(A Sterile Mixture of Cefepime Hydrochloride & L Arginine) (Cefepime Content NLT 47.00% and NMT 60.00%) L-Arginine Content NLT 32.00% NMT 42.00%	1.8975 gm/vial
		2	RUBBER STOPPER C1476720 GC 6 TP 20 MM INJECTION STOPPER BROMO BUTYL GREY ULTRA CLEAN 6 WASHING WITH HIGHLY PURIFIED WATER RINSED WITH WFI READY TO STERILIZE TYVEK BAGS (AS PER GENERAL NOTES)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

226	**Case No.:891/15/82-ALC4/2018**	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02348/AM19/	RLA File :03/94/040/00970/AM19/	Lic.No/Date:0310826970 11.02.2019	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. **7/82-ALC4/2019 dated 06.09.2019**, followed by Reminder on **31.10.2019**:

(i) Copy of Master Batch Formula duly authenticated by Quality Control Incharge for each export item showing the net weight of each input in the export items.
(ii) Drug Manufacturing license (DML) of the export product.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

227	**Case No.:894/15/82-ALC4/2018**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02351/AM19/	RLA File :34/24/040/00328/AM19/	Lic.No/Date:3410044883 12.02.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Percentage yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

228	**Case No.:899/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02356/AM19/	RLA File :08/24/040/00371/AM19/	Lic.No/Date:0810144581 12.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Lapox ARD 54 (Diglycidyl ether of polypropylene glycol)	120000.000 kg	1	Poly Propylene Glycol | PPG-425 | Konix PP 400 | Wanol C 2004 | Exacol PPG 425	95256.00 kg
		2	Epichlorohydrin	41400.00 kg

RA concerned may take further necessary action as per above decision of NC.

229	**Case No.:896/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02353/AM19/	RLA File :09/24/040/00555/AM19/	Lic.No/Date:0910067168 13.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

230	**Case No.:902/15/82-ALC4/2018**	Party Name:INNOVARE LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02359/AM19/	RLA File :09/24/040/00549/AM19/	Lic.No/Date:0910067173 14.02.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
LEVETIRACETAM	1 kg	1	(S)-2-Amino Butyramide hydrochloride or S(+)-2-Amino Butyramide hydrochloride	0.95 kg
		2	Dichloromethane or Methylene Chloride	2.26 kg
		3	Potassium hydroxide	1.15 kg
		4	Ethyl acetate	0.86 kg
		5	Carbon	0.0128 kg

RA concerned may take further necessary action as per above decision of NC.

231	**Case No.:903/15/82-ALC4/2018**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02360/AM19/	RLA File :03/95/040/01113/AM19/	Lic.No/Date:0310827030 14.02.2019	Defer Date:

Decision: Deferred for comments of TE.

232	**Case No.:905/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02362/AM19/	RLA File :05/23/040/00508/AM19/	Lic.No/Date:0510409675 15.02.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

233	**Case No.:906/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02363/AM19/	RLA File :05/23/040/00507/AM19/	Lic.No/Date:0510409676 15.02.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

234	**Case No.:907/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02364/AM19/	RLA File :09/24/040/00515/AM19/	Lic.No/Date:0910067181 15.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

235	**Case No.:916/15/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02373/AM19/	RLA File :09/24/040/00569/AM19/	Lic.No/Date:0910067192 20.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

236	**Case No.:919/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02376/AM19/	RLA File :09/24/040/00573/AM19/	Lic.No/Date:0910067198 21.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

237	**Case No.:922/15/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02379/AM19/	RLA File :03/94/040/01015/AM19/	Lic.No/Date:0310827201 21.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

238	**Case No.:924/15/82-ALC4/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02381/AM19/	RLA File :03/94/040/00984/AM19/	Lic.No/Date:0310827206 21.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

239	**Case No.:927/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02384/AM19/	RLA File :09/24/040/00580/AM19/	Lic.No/Date:0910067211 22.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-[2-[5-METHYL-3-(TRIFLUOROMETHYL)-1H-PYRAZOL-1-YL]ACETYL]PIPERIDINE-4-CARBOTHIOAMIDE	1 kg	1	4-CYANO PYRIDINE	0.524 kg
		2	TERTIARY BUTANOL	0.488 kg
		3	N,N-DIMETHYL FORMAMIDE	2.89 kg
		4	ETHYL TRIFLUORO ACETATE	0.708 kg
		5	ACETONE	0.315 kg
		6	HYDRAZINE HYDRATE (80%)	0.398 kg
		7	METHYL TERTIARY BUTYL ETHER	2.88 kg

RA concerned may take further necessary action as per above decision of NC.

240	**Case No.:929/15/82-ALC4/2018**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02386/AM19/	RLA File :03/95/040/01186/AM19/	Lic.No/Date:0310827227 22.02.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

241	**Case No.:931/15/82-ALC4/2018**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02388/AM19/	RLA File :03/95/040/01227/AM19/	Lic.No/Date:0310827242 22.02.2019	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **7/82-ALC4/2019 dated 06.09.2019**, followed by Reminder on **30.10.2019**:

(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

242	**Case No.:932/15/82-ALC4/2018**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02389/AM19/	RLA File :03/95/040/01209/AM19/	Lic.No/Date:0310827243 22.02.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **7/82-ALC4/2019 dated 06.09.2019**, followed by Reminder on **30.10.2019**: **(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

243	**Case No.:934/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02391/AM19/	RLA File :34/24/040/00356/AM19/	Lic.No/Date:3410044929 22.02.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 02.08.2019 has furnished its reply. Deferred for comments of TE.			

244	**Case No.:935/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02392/AM19/	RLA File :34/24/040/00355/AM19/	Lic.No/Date:3410044930 22.02.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 02.08.2019 has furnished its reply. Deferred for comments of TE.			

245	**Case No.:936/15/82-ALC4/2018**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02393/AM19/	RLA File :09/24/040/00575/AM19/	Lic.No/Date:0910067217 25.02.2019	Defer Date:
	Decision: Deferred for comments of TE.			

246	**Case No.:941/15/82-ALC4/2018**	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02398/AM19/	RLA File :08/24/040/00405/AM19/	Lic.No/Date:0810144674 25.02.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2018 dated 31.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM HYALURONATE EYE DROPS 0.2% W/V XAILIN HA (EACH 10ML EYE DROPS CONTANING SODIUM HYALURONATE 20MG + WASTAGE 29.81% = 25.961 MG) (NET CONTENT OF SODIUM HYALURONATE 12.00 KGS)	1 Number	1	SODIUM HYALURONATE (HA-EP1)	20 mg / 10 ml Pack
SODIUM HYALURONATE EYE DROPS 0.2% W/V XILIN HA (EACH 10ML EYE DROPS CONTANING SODIUM HYALURONATE 20MG + WASTAGE 29.81% = 25.961 MG) (NET CONTENT OF SODIUM HYALURONATE 12.00 KGS)	1 Number	1	SODIUM HYALURONATE (HA-EP1)	20 mg / 10 ml Pack

RA concerned may take further necessary action as per above decision of NC.

247	**Case No.:1033/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02490/AM19/	RLA File :09/24/040/00591/AM19/	Lic.No/Date:0910067219 26.02.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

248	**Case No.:1051/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02508/AM19/	RLA File :03/95/040/01264/AM19/	Lic.No/Date:0310827302 26.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ISO EUGENYL ACETATE	1 kg	1	CRUDE CLOVE LEAF OIL	1.094 kg
		2	RUTHENIUM(III) 2,4 PENTANEDIONATE(RUTHENIUM ACETYLACETONATE)	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

249	**Case No.:1038/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02495/AM19/	RLA File :09/24/040/00530/AM19/	Lic.No/Date:0910067224 27.02.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

250	**Case No.:1039/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02496/AM19/	RLA File :09/24/040/00491/AM19/	Lic.No/Date:0910067225 27.02.2019	Defer Date:

Decision: Deferred for comments of TE.

251	**Case No.:1041/15/82-ALC4/2018**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02498/AM19/	RLA File :07/24/040/00276/AM19/	Lic.No/Date:0710114597 27.02.2019	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.

(ii) Drug Manufacturing License (DML).

252	**Case No.:1045/15/82-ALC4/2018**	Party Name:SAVA HEALTHCARE LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02502/AM19/	RLA File :31/83/040/00183/AM19/	Lic.No/Date:3110067341 01.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

253	**Case No.:1057/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02514/AM19/	RLA File :03/94/040/01019/AM19/	Lic.No/Date:0310827414 01.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

254

	Case No.:191/1/82-ALC4/2019	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02586/AM19/	RLA File :07/24/040/00282/AM19/	Lic.No/Date:0710114617 04.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MAGNESIUM PIDOLATE(Eur.Ph)	1 kg	1	L-PYROGLUTAMIC ACID	1.02 kg
CALCIUM PIDOLATE	1 kg	1	L-PYROGLUTAMIC ACID	0.968 kg

RA concerned may take further necessary action as per above decision of NC.

255	**Case No.:201/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02596/AM19/	RLA File :34/24/040/00370/AM19/	Lic.No/Date:3410044950 05.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Import items	Qty.
1	CLOBETASOL PROPIONATE CREAM USP 0.05% 15 GM (net content of active ingreidents - 211.216 gm.)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	7.65 mg / 15 gm/pack
2	CLOBETASOL PROPIONATE CREAM USP 0.05% 30 GM (net content of active ingreidents - 423.491 gm.)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	15.30 mg / 30 gm/pack
3	CLOBETASOL PROPIONATE CREAM USP 0.05% 45 GM (net content of active ingreidents - 212.152 gm.)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	22.95 mg / 45 gm/pack
4	CLOBETASOL PROPIONATE CREAM USP 0.05% 60 GM (net content of active ingreidents - 653.438 gm.)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.60 mg / 60 gm/pack

RA concerned may take further necessary action as per above decision of NC.

256	**Case No.:143/1/82-ALC4/2019**	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02538/AM19/	RLA File :05/24/040/00695/AM19/	Lic.No/Date:0510409855 06.03.2019	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**:

(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

257	**Case No.:194/1/82-ALC4/2019**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02589/AM19/	RLA File :52/24/040/00090/AM19/	Lic.No/Date:5210042986 06.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/AM20 dated 21.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Import items	Qty.
PARA ANISIDINE / 4-METHOXY BENZENEAMINE /ORGANIC DYE INTERMEDIATE SR-92 / 4-ANISIDINE 99.9%	1 kg	PARA ANISIDINE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

258

Case No.:145/1/82-ALC4/2019	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/02540/AM19/	RLA File :03/94/040/01066/AM19/	Lic.No/Date:0310827513 07.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Sl. No.	Import Item	Qty
1	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current, Honey Lemon & Other Flavours. Each Lozenge Contains 12mg Benzocaine. Net content of Benzocaine - 191.781 Kgs.	1 Number	1	Benzocaine	12.24 mg
2	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current and Lime & Lemon and Other Flavours. Each Lozenge contains 10mg Benzocaine. Net content of Benzocaine - 49.48 Kgs.	1 Number	2	Benzocaine	10.2 mg
3	Benzocaine, Cetylpyridinium Chloride And Dextromethorphan Hydrobromide Anaesthetic Throat Lozenges. Each Lozenge Contains 1.25mg Benzocaine. Net content of Benzocaine - 28.558 Kgs.	1 Number	3	Benzocaine	1.275 mg
4	Life Brand Sore Throat & Nasal Congestion Relief Extra Strength (Flavours Cherry/Honey & Lemon /Other flavours) Sugar Free Lozenges. Each Lozenges Contains Bezocaine 15 mg & Isomalt ST-M 2700.00 Mg. Net Content Benzocaine 15.504 Kgs. And Isomalt ST-M - 2790.72 Kgs.	1 Number	4	Benzocaine	15.30 mg
			5	Isomalt ST-M	2700 mg
5	Personnelle Oral Anesthetic Sore Throat Lozenges Extra Strength Sugar Free (Flavours Cherry/Honey Lemon /Other flavours) Each Lozenges Contains Bezocaine 15 mg & Isomalt ST-M 2571.29 Mg. Net Content Benzocaine 15.504 Kgs. And Isomalt ST-M - 2790.72 Kgs.	1 Number	6	Benzocaine	15.30 mg
			7	Isomalt ST-M	2700 mg
6	Option+Oral Lozenges Sore Throat & Nasal Congestion Relief Extra Strength (Flavours Cherry/Honey Lemon /Other flavours). Each Lozenges Contains Bezocaine 15 mg & Isomalt ST-M 2571.29 Mg. Net Content Benzocaine 15.504 Kgs. And Isomalt ST-M - 2790.72 Kgs.	1 Number	8	Benzocaine	15.30 mg
			9	Isomalt ST-M	2700 mg

RA concerned may take further necessary action as per above decision of NC.

259	**Case No.:174/1/82-ALC4/2019**	Party Name:BIOLOGICAL E LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Withdrawn**
	HQ File :01/82/050/02569/AM19/	RLA File :09/24/040/00588/AM19/	Lic.No/Date:0910067245 07.03.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the Committee has already approved this case vide its Meeting No. 11/AM20 dated 03.01.2020. In view of above, the Committee decided to **withdraw** the case.			

260	**Case No.:149/1/82-ALC4/2019**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02544/AM19/	RLA File :09/24/040/00604/AM19/	Lic.No/Date:0910067252 11.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

261	**Case No.:150/1/82-ALC4/2019**	Party Name:ALKALI METALS LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02545/AM19/	RLA File :09/24/040/00561/AM19/	Lic.No/Date:0910067258 11.03.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.** . In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

262	**Case No.:159/1/82-ALC4/2019**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02554/AM19/	RLA File :09/24/040/00600/AM19/	Lic.No/Date:0910067264 12.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

263	**Case No.:160/1/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02555/AM19/	RLA File :03/94/040/00693/AM19/	Lic.No/Date:0310827639 12.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

264	**Case No.:161/1/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02556/AM19/	RLA File :09/24/040/00621/AM19/	Lic.No/Date:0910067270 13.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

265	**Case No.:166/1/82-ALC4/2019**	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02561/AM19/	RLA File :09/24/040/00614/AM19/	Lic.No/Date:0910067274 13.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

266	**Case No.:167/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02562/AM19/	RLA File :09/24/040/00612/AM19/	Lic.No/Date:0910067275 13.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

267	**Case No.:169/1/82-ALC4/2019**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02564/AM19/	RLA File :03/95/040/01315/AM19/	Lic.No/Date:0310827685 13.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

268	**Case No.:170/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02565/AM19/	RLA File :03/94/040/01071/AM19/	Lic.No/Date:0310827686 13.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

269	**Case No.:197/1/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02592/AM19/	RLA File :33/24/040/00019/AM19/	Lic.No/Date:3310030518 13.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Piperacillin and tazobactam sodium Sterile (8:1)	1 kg	1	PIPERACILLIN ACID	0.891 kg
		2	TAZOBACTAM ACID	0.108 kg

RA concerned may take further necessary action as per above decision of NC.

270	**Case No.:171/1/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02566/AM19/	RLA File :04/24/040/00243/AM19/	Lic.No/Date:0410165319 14.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2019 dated 06.09.2.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Methyl-5-phenyl-2-oxazolidinone (Racemic Oxazolidinone)	1 kg	1	Propiophenone	2.44 kg
		2	Diethyl Carbonate	1.00 kg
		3	Toluene	5.78 kg
		4	Iso Propyl Alcohol	1.91 kg
		5	Heptane	2.71 kg
		6	Acetone	0.47 kg
		7	Caustic soda Flakes	0.48 kg

RA concerned may take further necessary action as per above decision of NC.

271	**Case No.:175/1/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02570/AM19/	RLA File :04/24/040/00244/AM19/	Lic.No/Date:0410165324 14.03.2019	Defer Date:

Decision: Deferred for comments of TE.

272	**Case No.:198/1/82-ALC4/2019**	Party Name:LABORATE PHARMACEUTICAL INDIA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02593/AM19/	RLA File :33/24/040/00020/AM19/	Lic.No/Date:3310030519 14.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

273	**Case No.:204/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02599/AM19/	RLA File :34/24/040/00353/AM19/	Lic.No/Date:3410044969 14.03.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Calculation Sheet to arriave at the quantity of raw material asked for on the molar basis.** **(ii) Quantity and value of Co-Product i.e. Phenol obtained from the manufacturing process.**			

274	**Case No.:179/1/82-ALC4/2019**	Party Name:SHANKUS PHARMACEUTICALS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02574/AM19/	RLA File :08/24/040/00430/AM19/	Lic.No/Date:0810144782 18.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

275

Case No.:180/1/82-ALC4/2019	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/02575/AM19/	RLA File :09/24/040/00628/AM19/	Lic.No/Date:0910067284 18.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
AFC ABACAVIR (ABV) I	1 kg	1	2-Azabicyclo(2.2.1)HEPT-5-EN-3-ONE (VINCELACTAM)	1.226 kg
		2	N-(2-amino-4,6-dichloro -5-pyarimidinyl) formamide	0.764 kg
		3	Sodium Borohydride Powder	0.226 kg
		4	D (-) Tartaric Acid	0.78 kg
		5	L + Tartaric Acid	1.079 kg
		6	Methanol	4.53 kg
		7	Isopropyl Alcohol	4.40 kg

RA concerned may take further necessary action as per above decision of NC.

276	**Case No.:181/1/82-ALC4/2019**	Party Name:DINAKARA LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02576/AM19/	RLA File :09/24/040/00571/AM19/	Lic.No/Date:0910067285 18.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

277	**Case No.:133/6/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00359/AM20/	RLA File :03/95/040/01320/AM19/	Lic.No/Date:0310827769 18.03.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Percentage yield on molar basis at every stage.** **(ii) Chemical reactions with molecular weights of all the chemicals involved in the reaction.**			

278	**Case No.:184/1/82-ALC4/2019**	Party Name:KLJ PLASTICIZERS LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02579/AM19/	RLA File :05/23/040/00562/AM19/	Lic.No/Date:0510409975 19.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

279	**Case No.:185/1/82-ALC4/2019**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02580/AM19/	RLA File :03/95/040/00899/AM19/	Lic.No/Date:0310827775 19.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

280	**Case No.:187/1/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02582/AM19/	RLA File :09/24/040/00619/AM19/	Lic.No/Date:0910067297 19.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

281	**Case No.:188/1/82-ALC4/2019**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02583/AM19/	RLA File :09/24/040/00629/AM19/	Lic.No/Date:0910067299 19.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

282	**Case No.:200/1/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02595/AM19/	RLA File :52/24/040/00085/AM19/	Lic.No/Date:5210043000 19.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

283	**Case No.:205/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02600/AM19/	RLA File :34/24/040/00396/AM19/	Lic.No/Date:3410044985 19.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

284	**Case No.:206/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02601/AM19/	RLA File :34/24/040/00397/AM19/	Lic.No/Date:3410044986 19.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

285	**Case No.:207/1/82-ALC4/2019**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02602/AM19/	RLA File :03/94/040/01100/AM19/	Lic.No/Date:0310827824 20.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 39/82-ALC4/2010 dated 28.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NICLOSAMIDE PIPERAZINE SALT	1 kg	1	SALICYLIC ACID	0.65 kg
		2	TRIETHYL AMINE	0.26 kg
		3	PIPERAZINE ANHYDROUS	0.13 kg

RA concerned may take further necessary action as per above decision of NC

286	**Case No.:208/1/82-ALC4/2019**	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02603/AM19/	RLA File :03/94/040/01091/AM19/	Lic.No/Date:0310827825 20.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2019 dated 03.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Substituted anisole(Other Names :-2-Methyl-3-methoxy-benzoyl chloride (MMBC)/ Carboxy-2-methylanisole chloride / 3-Methoxy-2-methylbenzoyl chloride)	1 kg	1	3-Chloro-2-methylaniline	1.466 kg
		2	Tetrahydrofuran (THF)	0.66 kg

RA concerned may take further necessary action as per above decision of NC.

287	**Case No.:210/1/82-ALC4/2019**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02605/AM19/	RLA File :05/24/040/00721/AM19/	Lic.No/Date:0510410010 20.03.2019	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**:

(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

288	**Case No.:211/1/82-ALC4/2019**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02606/AM19/	RLA File :09/24/040/00633/AM19/	Lic.No/Date:0910067303 20.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

289	**Case No.:212/1/82-ALC4/2019**	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Withdrawn**
	HQ File :01/82/050/02607/AM19/	RLA File :03/95/040/01323/AM19/	Lic.No/Date:0310827848 20.03.2019	
	Decision: RLA, Hyderabad vide letter dated 20.03.2019 has informed that the subject advance authorization was issued under Non-Infringing Process and hence they did not forward the copy of application of subject advance authorization. In view of above, the Committee decided to **withdraw** the case.			

290	**Case No.:214/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02609/AM19/	RLA File :34/24/040/00327/AM19/	Lic.No/Date:3410044990 20.03.2019	Defer Date:
	The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Percentage yield on molar basis.** In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

291	**Case No.:213/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02608/AM19/	RLA File :09/24/040/00635/AM19/	Lic.No/Date:0910067312 21.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
7-AMINO-3-VINYL-3-CEPHEM-4-CARBOXYLIC ACID (7-AVCA)	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.672 kg
		2	Acetone	8.87 kg
		3	Methylene Chloride	5.70 kg
		4	Methanol	5.70 kg
		5	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

292	**Case No.:215/1/82-ALC4/2019**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02610/AM19/	RLA File :34/24/040/00389/AM19/	Lic.No/Date:3410044991 22.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

293	**Case No.:216/1/82-ALC4/2019**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/02611/AM19/	RLA File :34/24/040/00390/AM19/	Lic.No/Date:3410044992 22.03.2019	Defer Date:
	Decision: Deferred for comments of TE.			

294

	Case No.:217/1/82-ALC4/2019	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02612/AM19/	RLA File :03/95/040/01344/AM19/	Lic.No/Date:0310827870 22.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
THIAMINE HYDRO CHLORIDE	1 kg	1	THIAMINE MONONITRATE	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

295

	Case No.:218/1/82-ALC4/2019	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/02613/AM19/	RLA File :03/95/040/01345/AM19/	Lic.No/Date:0310827871 22.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
THIAMINE HYDRO CHLORIDE	1 kg	1	THIAMINE MONONITRATE	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

296	**Case No.:13/1/82-ALC4/2019**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00013/AM20/	RLA File :31/83/040/00296/AM19/	Lic.No/Date:3110067362 02.04.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Catalogue of OCP.** **(ii) Certificate of Analysis (CoA) of OCP.** **(iii) Percentage yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

297	**Case No.:14/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00014/AM20/	RLA File :31/83/040/00299/AM19/	Lic.No/Date:3110067371 04.04.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Quantity and value of By- Product - Acetic Anhydride.**			

298

	Case No.:136/13/82-ALC4/2019	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00979/AM20/	RLA File :07/24/040/00313/AM19/	Lic.No/Date:0710114748 08.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE (TDF)	1 kg	1	(R)-9-(2-PHOSPHONOMETHOXYPROPYL) ADENINE (PMPA)	0.689 kg

RA concerned may take further necessary action as per above decision of NC.

299	**Case No.:39/1/82-ALC4/2019**	Party Name:TIDE INDUSTRIES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00039/AM20/	RLA File :34/24/040/00009/AM20/	Lic.No/Date:3410045044 11.04.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.** **(ii) Exact chemical name of the export product.** In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

300	**Case No.:97/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00097/AM20/	RLA File :31/83/040/00013/AM20/	Lic.No/Date:3110067404 01.05.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Quantity and value of By- Product - Acetic Anhydride.**			

301	**Case No.:194/6/82-ALC4/2019**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00420/AM20/	RLA File :03/94/040/00023/AM20/	Lic.No/Date:0310828815 07.05.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 17.12.2019 has furnished its reply. Deferred for comments of TE.			

302	**Case No.:140/1/82-ALC4/2019**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00140/AM20/	RLA File :56/24/040/00035/AM19/	Lic.No/Date:5610005605 09.05.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Percentage of yield on molar basis.**			

303	**Case No.:141/1/82-ALC4/2019**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00141/AM20/	RLA File :56/24/040/00034/AM19/	Lic.No/Date:5610005606 09.05.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Chemical reaction with molecular weight.** **(ii) Percentage of yield on molar basis.**			

304	**Case No.:283/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00189/AM20/	RLA File :03/95/040/00158/AM20/	Lic.No/Date:0310829176 22.05.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Chemical reaction with molecular weight.** **(ii) Percentage yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

305	**Case No.:284/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00190/AM20/	RLA File :03/95/040/00156/AM20/	Lic.No/Date:0310829177 22.05.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Chemical reaction with molecular weight.** **(ii) Percentage yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

306	**Case No.:285/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00191/AM20/	RLA File :03/95/040/00157/AM20/	Lic.No/Date:0310829190 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

307	**Case No.:286/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00192/AM20/	RLA File :03/95/040/00160/AM20/	Lic.No/Date:0310829199 22.05.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Chemical reaction with molecular weight.** **(ii) Percentage yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

308	**Case No.:287/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00193/AM20/	RLA File :03/95/040/00161/AM20/	Lic.No/Date:0310829200 22.05.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Chemical reaction with molecular weight.** **(ii) Percentage yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

309	**Case No.:288/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00194/AM20/	RLA File :03/95/040/00159/AM20/	Lic.No/Date:0310829205 22.05.2019	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**:

(i) Chemical reaction with molecular weight.
(ii) Percentage yield on molar basis.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

310	**Case No.:303/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00209/AM20/	RLA File :31/83/040/00032/AM20/	Lic.No/Date:3110067429 28.05.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Anisole	1 kg	1	Phenol	0.92 kg
		2	Methanol	0.3276 kg

RA concerned may take further necessary action as per above decision of NC.

311	**Case No.:307/1/82-ALC4/2019**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00213/AM20/	RLA File :08/24/040/00073/AM20/	Lic.No/Date:0810145379 28.05.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amine Chain Extender	1 kg	1	Methanol	Not allowed as not shown in the process
		2	Ortho Ethyl Aniline (2 Ethyl Aniline)	1.058 kg

RA concerned may take further necessary action as per above decision of NC.

312	**Case No.:310/1/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00216/AM20/	RLA File :03/95/040/00188/AM20/	Lic.No/Date:0310829319 29.05.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ZINC DIMETHACRYLATE(ZDMA)	1 kg	1	METHACRYLIC ACID	0.769 kg

RA concerned may take further necessary action as per above decision of NC.

313	**Case No.:163/13/82-ALC4/2019**	Party Name:RESONANCE SPECIALTIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01006/AM20/	RLA File :03/95/040/00166/AM20/	Lic.No/Date:0310829318 29.05.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

314	**Case No.:320/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00226/AM20/	RLA File :34/24/040/00036/AM20/	Lic.No/Date:3410045179 30.05.2019	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**:

(i) Percentage yield on molar basis.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

315	**Case No.:1/7/85-ALC3/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Withdrawn**
	HQ File :01/85/050/00042/AM20/	RLA File :03/94/040/00147/AM20/	Lic.No/Date:0310829436 06.06.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. **10/82-ALC4/2019** dated **29.11.2019**.

In view of above, the Committee decided to **withdraw** the case.

316	**Case No.:137/13/82-ALC4/2019**	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00980/AM20/	RLA File :07/24/040/00067/AM20/	Lic.No/Date:0710115068 18.06.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE (TDF)	1 kg	1	(R)-9-(2-PHOSPHONOMETHOXYPROPYL) ADENINE (PMPA)	0.689 kg

RA concerned may take further necessary action as per above decision of NC.

317	**Case No.:115/6/82-ALC4/2019**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00341/AM20/	RLA File :03/94/040/00266/AM20/	Lic.No/Date:0310830047 03.07.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 39/82-ALC4/2010 dated 28.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NICLOSAMIDE PIPERAZINE SALT	1 kg	1	SALICYLIC ACID	0.65 kg
		2	TRIETHYL AMINE	0.26 kg
		3	PIPERAZINE ANHYDROUS	0.13 kg

RA concerned may take further necessary action as per above decision of NC.

318	**Case No.:121/6/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00347/AM20/	RLA File :03/95/040/00331/AM20/	Lic.No/Date:0310830121 05.07.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ISO EUGENYL ACETATE	1 kg	1	CRUDE CLOVE LEAF OIL	1.094 kg
		2	RUTHENIUM(III) 2,4 PENTANEDIONATE(RUTHENIUM ACETYLACETONATE)	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

319	**Case No.:144/6/82-ALC4/2019**	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00370/AM20/	RLA File :03/95/040/00296/AM20/	Lic.No/Date:0310830184 09.07.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Certificate of Analysis (CoA) of import item from foreign supplier.** **(ii) Certificate of Analysis (CoA) of export item.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

320	**Case No.:154/6/82-ALC4/2019**	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00380/AM20/	RLA File :03/94/040/00122/AM20/	Lic.No/Date:0310830244 12.07.2019	Defer Date:
	Decision: Deferred for comments of TE.			

321	**Case No.:64/7/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00559/AM20/	RLA File :09/24/040/00205/AM20/	Lic.No/Date:0910067793 17.07.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2019 dated 03.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Piroctone Olamine	1 kg	1	4-methyl-6-(2,4,4-trimethylpentyl)-2-Hpyron-2-one	1.164 kg
		2	Hydroxylamine HCl	0.73 kg
		3	Potassium Carbonate	0.90 kg
		4	Heptane	0.46 kg
		5	2-Amino ethanol	0.26 kg

RA concerned may take further necessary action as per above decision of NC.

322	**Case No.:203/6/82-ALC4/2019**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00429/AM20/	RLA File :34/24/040/00069/AM20/	Lic.No/Date:3410045298 18.07.2019	Defer Date:
	Decision: Deferred for comments of TE.			

323	**Case No.:15/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00510/AM20/	RLA File :07/24/040/00093/AM20/	Lic.No/Date:0710115208 23.07.2019	Defer Date:
	Decision: Deferred for comments of TE.			

324	**Case No.:229/6/82-ALC4/2019**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00455/AM20/	RLA File :09/24/040/00221/AM20/	Lic.No/Date:0910067836 25.07.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Percentage yield on molar basis.** **(ii) Calculation Sheet showing the necessary calculations to arrive at the export quantity.** In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

325	**Case No.:248/6/82-ALC4/2019**	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00474/AM20/	RLA File :03/94/040/00346/AM20/	Lic.No/Date:0310830713 31.07.2019	Defer Date:
	Decision: Deferred for comments of TE.			

326	**Case No.:258/6/82-ALC4/2019**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00484/AM20/	RLA File :09/24/040/00236/AM20/	Lic.No/Date:0910067858 01.08.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. **9/82-ALC4/2019 dated 18.10.2019**, followed by Reminder on **09.12.2019**: **(i) Percentage yield on molar basis.** **(ii) Calculation Sheet showing the necessary calculations to arrive at the export quantity.** In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

327	**Case No.:267/6/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00493/AM20/	RLA File :03/95/040/00457/AM20/	Lic.No/Date:0310830804 05.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
YAPOX CL 30/10 " HYDROQUINONE BIS"(2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.579 kg
		2	ETHYLENE CARBONATE	0.934 kg

RA concerned may take further necessary action as per above decision of NC.

328	**Case No.:2/7/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00497/AM20/	RLA File :09/24/040/00243/AM20/	Lic.No/Date:0910067876 06.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefprozil	1 kg	1	7-Amino-3-[(Z)-propen-1-yl]-3-cephem-4 carboxylic acid (7-APCA)	0.770 kg
		2	Hexamethyl Disilizane (HMDS)	0.342 kg
		3	Trimethyl Chloro silane (TMCS)	0.230 kg
		4	Ethyl Chloro Formate (ECF)	0.383 kg
		5	Methane sulfonic acid (MSA)	0.015 kg
		6	Methylene Chloride (MDC)	3.74 kg
		7	Acetone	4.40 kg

RA concerned may take further necessary action as per above decision of NC.

329	**Case No.:4/7/82-ALC4/2019**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00499/AM20/	RLA File :03/94/040/00373/AM20/	Lic.No/Date:0310830887 07.08.2019	Defer Date:

Decision: Deferred for comments of TE.

330

Case No.:20/7/82-ALC4/2019	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00515/AM20/	RLA File :08/24/040/00146/AM20/	Lic.No/Date:0810145933 08.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2018 dated 31.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM HYALURONATE EYE DROPS 0.2% W/V XAILIN HA (Pack should be 10 ml)	1 Number	1	SODIUM HYALURONATE (HA-EP1)	20 mg / 10 ml Pack
SODIUM HYALURONATE EYE DROPS 0.2% W/V XAILIN HA (Pack should be 10 ml)	1 Number	1	SODIUM HYALURONATE (HA-EP1)	20 mg / 10 ml Pack

RA concerned may take further necessary action as per above decision of NC.

331

Case No.:21/7/82-ALC4/2019	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00516/AM20/	RLA File :03/94/040/00374/AM20/	Lic.No/Date:0310830914 09.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TELMISARTAN	1 kg	1	2N-PROPYL-4-METHYL-6-(1-METHYL- BENZIMIDAZOL-2-YL) BENZIMIDAZOLE	0.763 kg
		2	4-METHYL-2-BIPHENYL CARBOXYLIC ACID METHYL ESTER	0.600 kg
		3	METHANOL	3.69 Litre
		4	METHYLENE CHLORIDE	2.20 Litre

RA concerned may take further necessary action as per above decision of NC.

332

Case No.:25/7/82-ALC4/2019	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
HQ File :01/82/050/00520/AM20/	RLA File :04/24/040/00074/AM20/	Lic.No/Date:0410165953 13.08.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

333	**Case No.:28/7/82-ALC4/2019**	Party Name:UPL LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00523/AM20/	RLA File :03/95/040/01337/AM19/	Lic.No/Date:0310830995 14.08.2019	Defer Date:
	Decision: Deferred for comments of TE.			

334	**Case No.:29/7/82-ALC4/2019**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00524/AM20/	RLA File :03/94/040/00381/AM20/	Lic.No/Date:0310831004 14.08.2019	Defer Date:
	Decision: Deferred for comments of TE.			

335	**Case No.:32/7/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00527/AM20/	RLA File :52/21/040/00087/AM20/	Lic.No/Date:5210043145 14.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THIOPHENE-2-ETHANOL.	1 kg	1	THIOPHENE	1.325 kg
		2	TETRAHYDROFURAN	1.116 kg

RA concerned may take further necessary action as per above decision of NC.

336	**Case No.:33/7/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00528/AM20/	RLA File :52/21/040/00085/AM20/	Lic.No/Date:5210043146 14.08.2019	Defer Date:
	Decision: Deferred for comments of TE.			

337	**Case No.:34/7/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00529/AM20/	RLA File :52/21/040/00086/AM20/	Lic.No/Date:5210043147 14.08.2019	Defer Date:
	Decision: Deferred for comments of TE.			

338	**Case No.:35/7/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00530/AM20/	RLA File :52/21/040/00061/AM20/	Lic.No/Date:5210043148 14.08.2019	Defer Date:
	Decision: Deferred for comments of TE.			

339	**Case No.:38/7/82-ALC4/2019**	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00533/AM20/	RLA File :03/94/040/00397/AM20/	Lic.No/Date:0310831038 16.08.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

340	**Case No.:39/7/82-ALC4/2019**	Party Name:TADIMETY AROMATICS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00534/AM20/	RLA File :07/24/040/00104/AM20/	Lic.No/Date:0710115296 19.08.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

341	**Case No.:40/7/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00535/AM20/	RLA File :09/24/040/00259/AM20/	Lic.No/Date:0910067901 19.08.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

342

Case No.:42/7/82-ALC4/2019	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00537/AM20/	RLA File :03/95/040/00401/AM20/	Lic.No/Date:0310831058 19.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2019 dated 03.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-CYNO-4-BROMOMETHYL BIPHENYL(VAL-1A/BROMO CMB/BROMO OTBN	1 kg	1	2-CYNO-4-METHYLBIPHENYL	0.790 kg
		2	LIQUID BROMINE	0.655 kg

RA concerned may take further necessary action as per above decision of NC.

343	**Case No.:44/7/82-ALC4/2019**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00539/AM20/	RLA File :29/24/040/00011/AM20/	Lic.No/Date:2910025423 19.08.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019. Further, the Committee considered the case as per online generated agenda and it was decided to call for following information from the firm: **(i) Percentage purity of Export Product.**			

344	**Case No.:45/7/82-ALC4/2019**	Party Name:SUPERMINT EXPORTS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00540/AM20/	RLA File :29/24/040/00010/AM20/	Lic.No/Date:2910025424 19.08.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

345	**Case No.:47/7/82-ALC4/2019**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00542/AM20/	RLA File :07/24/040/00110/AM20/	Lic.No/Date:0710115306 20.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 01/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
CAFFEINE	9200 kg	1	Crude Caffeine (decaffeination from green coffee)Purity 47.11 %	17600 kg
COFFEE EXTRACTS	6400 kg			
CAFFEINE	9600 kg	2	Crude Caffeine (decaffeination from green coffee)Purity 48.86 %	17600 kg
COFFEE EXTRACTS	6300 kg			

RA concerned may take further necessary action as per above decision of NC.

346	**Case No.:48/7/82-ALC4/2019**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00543/AM20/	RLA File :09/24/040/00269/AM20/	Lic.No/Date:0910067906 20.08.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

347	**Case No.:49/7/82-ALC4/2019**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00544/AM20/	RLA File :09/24/040/00251/AM20/	Lic.No/Date:0910067907 20.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
FLUVOXAMINE MALEATE	1 kg	1	1-CHLORO-4-METHOXY BUTANE	1.01 kg
		2	4-(TRIFLUORO METHYL) BENZONITRILE	0.93 kg
		3	TETRA HYDROFURAN	1.9845 kg
		4	2-CHLOROETHYLMINE HCL	0.48 kg
		5	SODIUM HYDROXIDE MICRO PEARLS	1.313 kg

RA concerned may take further necessary action as per above decision of NC.

348	**Case No.:50/7/82-ALC4/2019**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00545/AM20/	RLA File :09/24/040/00264/AM20/	Lic.No/Date:0910067908 20.08.2019	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Production Consumption data duly certified by Central Excise / GST.

349	**Case No.:51/7/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00546/AM20/	RLA File :05/24/040/00291/AM20/	Lic.No/Date:0510411567 20.08.2019	Defer Date:
	Decision: Deferred for comments of TE.			

350	**Case No.:54/7/82-ALC4/2019**	Party Name:LYRUS LIFE SCIENCES PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00549/AM20/	RLA File :07/24/040/00091/AM20/	Lic.No/Date:0710115309 20.08.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

351

Case No.:126/13/82-ALC4/2019	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00969/AM20/	RLA File :05/24/040/00283/AM20/	Lic.No/Date:0510411569 20.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2019 dated 03.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PANIMUN BIORAL CAPSULES 25 MG. EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 25 MG.	1 Number	1	CYCLOSPORINE USP	25.50 mg / 25 mg tablet
PANIMUN BIORAL CAPSULES 50 MG. (EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 50 MG.	1 Number	1	CYCLOSPORINE USP	51.00 mg / 50 mg tablet
PANIMUN BIORAL CAPSULES 100 MG. EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 100 MG.	1 Number	1	CYCLOSPORINE USP	102.00 mg / 100 mg tablet
CYCLOSPORINE CAPSULES 25 MG. EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 25 MG.	1 Number	1	CYCLOSPORINE USP	25.50 mg / 25 mg tablet
CYCLOSPORINE CAPSULES 50 MG. EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 50 MG	1 Number	1	CYCLOSPORINE USP	51.00 mg / 50 mg tablet
CYCLOSPORINE CAPSULES 100 MG. EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 100 MG.	1 Number	1	CYCLOSPORINE USP	102.00 mg / 100 mg tablet

RA concerned may take further necessary action as per above decision of NC.

352	**Case No.:55/7/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00550/AM20/	RLA File :03/94/040/00404/AM20/	Lic.No/Date:0310831109 21.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TELMISARTAN	1 kg	1	2N-PROPYL-4-METHYL-6-(1-METHYL-BENZIMIDAZOL-2-YL)BENZIMIDAZOLE	0.763 kg
		2	4-METHYL-2-BIPHENYL CARBOXYLIC ACID METHYL ESTER	0.60 kg
		3	METHANOL	3.69 Litre
		4	METHYLENE CHLORIDE	2.20 Litre

RA concerned may take further necessary action as per above decision of NC.

353	**Case No.:56/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00551/AM20/	RLA File :07/24/040/00107/AM20/	Lic.No/Date:0710115314 21.08.2019	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Chemical reaction, molecular weight, stiochometric balance.
(ii) Production / Consumption data duly certified by GST.
(iii) Justification for low yield.

354	**Case No.:59/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00554/AM20/	RLA File :07/24/040/00117/AM20/	Lic.No/Date:0710115318 22.08.2019	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Chemical reaction involved.
(ii) Molecular weight and percentage of yield on molar basis.
(iii) Stoichiometric balance.
(iv) Justification for low yield.

355	**Case No.:62/7/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00557/AM20/	RLA File :09/24/040/00273/AM20/	Lic.No/Date:0910067935 26.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DARUNAVIR AMORPHOUS	1 kg	1	(2S,3S)-3-(TerButoxyCarbonylAmino)-1,2-Epoxy4-PhenylButane(OR)1(S)-BENZYL-2(S),3-EPOXYPROPYL]-CARBAMICACIDTERTBUTYLESTER	0.73 kg
		2	4 NITRO BENZENE SULFONYL CHLORIDE	0.73 kg
		3	(3aS,4S,6aR)-4-methoxytetrahydrofuro[3,4-b] furan-2(3H)-one	0.55 kg
		4	Tetrahydrofuran	3.95 kg
		5	Sodiumborohydride	0.25 kg
		6	ACETONITRILE	1.35 kg
		7	N,N-di succinylcarbonate	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

356	**Case No.:68/7/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00563/AM20/	RLA File :03/95/040/00310/AM20/	Lic.No/Date:0310831251 27.08.2019	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Justification of lower yield.
(ii) Quantity and sale value of By-product –HBr in the process.

357	**Case No.:71/7/82-ALC4/2019**	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00566/AM20/	RLA File :09/24/040/00275/AM20/	Lic.No/Date:0910067938 27.08.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

358	**Case No.:72/7/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00567/AM20/	RLA File :09/24/040/00274/AM20/	Lic.No/Date:0910067940 27.08.2019	Defer Date:
	Decision: Deferred for comments of TE.			

359	**Case No.:74/7/82-ALC4/2019**	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00569/AM20/	RLA File :03/95/040/00541/AM20/	Lic.No/Date:0310831283 28.08.2019	Defer Date:
	Decision: Deferred for comments of TE.			

360

Case No.:75/7/82-ALC4/2019	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00570/AM20/	RLA File :09/24/040/00293/AM20/	Lic.No/Date:0910067948 28.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CILOSTAZOLE	1 kg	1	5-(4) CHIOROBUTYL)-1-CYCLOHEXYL-1-H-TETRAZOLE	0.88 kg
		2	TETRA BUTYL AMMONIUM BROMIDE	0.020 kg
		3	METHYLENE CHLORIDE	2.06 kg
		4	PARA ANISIDINE	0.66 kg
		5	METHANOL	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

361	**Case No.:76/7/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00571/AM20/	RLA File :09/24/040/00284/AM20/	Lic.No/Date:0910067949 28.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DARUNAVIR AMORPHOUS	1 kg	1	(2S,3S)-3-(tert-butoxy carbonyl amino)-1,2-epoxy-4- phenylbutane	0.73 kg
		2	4 NITRO BENZENE SULFONYL CHLORIDE	0.73 kg
		3	(3aS,4S,6aR)-4-methoxytetrahydrofuro[3,4-b] furan-2(3H)-one	0.55 kg
		4	Tetrahydrofuran	3.95 kg
		5	Sodiumborohydride	0.25 kg
		6	ACETONITRILE	1.35 kg
		7	N,N-di succinylcarbonate	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

362	**Case No.:77/7/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00572/AM20/	RLA File :09/24/040/00291/AM20/	Lic.No/Date:0910067953 28.08.2019	Defer Date:

Decision: Deferred for comments of TE.

363	**Case No.:78/7/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00573/AM20/	RLA File :09/24/040/00292/AM20/	Lic.No/Date:0910067954 28.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2S-(1-TETRAHYDRO-PYRIMID-2-ONLY)-3-M BUTANOIC ACID	1 kg	1	L-VALINE	1.04 kg
		2	ACRYLONITRILE	0.23 kg
		3	POTASSIUM HYDROXIDE	0.55 kg
		4	METHYL CHLORO FORMATE	0.84 kg
		5	RANEYNICKEL	0.040 kg
		6	METHYLENE CHLORIDE	3.14 kg
		7	HYDROCHLORIC ACID	Not importable
		8	METHANOL	1.52 kg
		9	LIQUOR AMMONIA	Not importable
		10	ETHYL ACETATE	1.04 kg
		11	ISO PROPYL ALCOHOL	0.33 kg
		12	SODIUM HYDROXIDE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

364	**Case No.:79/7/82-ALC4/2019**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00574/AM20/	RLA File :05/24/040/00292/AM20/	Lic.No/Date:0510411666 28.08.2019	Defer Date:

Decision: Deferred for comments of TE.

365	**Case No.:127/13/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00970/AM20/	RLA File :09/24/040/00325/AM20/	Lic.No/Date:0910068012 23.09.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Abacavir Sulfate	1 kg	1	2-AZABICYCLO[2,2,1]-HEPT-5-ENE-3-ONE / VINCELACTAM	2.50 kg
		2	N-(2-Amino-4,6-dichloro pyridin-5-yl) formamide	0.90 kg
		3	Tri ethyl Ortho formate	1.50 kg
		4	Cyclopropyl amine	0.19 kg
		5	Isopropyl Alcohol	8.48 kg
		6	METHANOL	1.58 kg
		7	SODIUM BORO HYDRIDE	0.48 kg
		8	Triethyl amine	1.45 kg
		9	L(+) TARTARIC ACID	1.251 kg

RA concerned may take further necessary action as per above decision of NC.

366	**Case No.:128/13/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00971/AM20/	RLA File :09/24/040/00323/AM20/	Lic.No/Date:0910068013 23.09.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2S-(1-TETRAHYDRO-PYRIMID-2-ONLY)-3-M BUTANOIC ACID	1 kg	1	L-VALINE	1.04 kg
		2	ACRYLONITRILE	0.23 kg
		3	POTASSIUM HYDROXIDE	0.55 kg
		4	METHYL CHLORO FORMATE	0.84 kg
		5	RANEYNICKEL	0.040 kg
		6	METHYLENE CHLORIDE	3.14 kg
		7	HYDROCHLORIC ACID	Not importable
		8	METHANOL	1.52 kg
		9	LIQUOR AMMONIA	Not importable
		10	ETHYL ACETATE	1.04 kg
		11	ISO PROPYL ALCOHOL	0.23 kg
		12	SODIUM HYDROXIDE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

367	**Case No.:129/13/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00972/AM20/	RLA File :09/24/040/00324/AM20/	Lic.No/Date:0910068014 23.09.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
OSELTAMIVIR PHOSPHATE	1 kg	1	SHIKIMIC ACID	1.66 kg
		2	TRIETHYL ORTHOFORMATE	4.45 kg
		3	N-HEPTANE	5.40 kg
		4	METHANE SULFONYL CHLORIDE	1.46 kg
		5	TRI ETHYL SILANE	0.90 kg
		6	METHYLENE CHLORIDE	12.20 kg
		7	1,3 DIMETHYL BARBITURIC ACID	0.56 kg
		8	DIALLYLAMINE	0.58 kg
		9	DI ETHYL KETONE/ 3 PENTANONE	1.97 kg
		10	SODIUM ACETATE	0.68 kg
		11	TRIPHENYL PHOSPHINE	0.03 kg

RA concerned may take further necessary action as per above decision of NC.

368	**Case No.:130/13/82-ALC4/2019**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00973/AM20/	RLA File :09/24/040/00321/AM20/	Lic.No/Date:0910068027 23.09.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
IBREXAFUNGREP CITRATE	1 kg	1	ENFUMAFUNGI	4.55 kg

RA concerned may take further necessary action as per above decision of NC.

369	**Case No.:134/13/82-ALC4/2019**	Party Name:USV PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00977/AM20/	RLA File :03/95/040/00603/AM20/	Lic.No/Date:0310832225 15.10.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Griseofulvin Tablets USP 500 mg (8,000 Bottles x 100 Per Bottle = 8,00,000 Tablets) (Net Content Weight = 400.000 kgs)	8000.000 Bottles	1	Griseofulvin USP	408.000 kg

RA concerned may take further necessary action as per above decision of NC.

370	**Case No.:131/13/82-ALC4/2019**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00974/AM20/	RLA File :22/24/040/00001/AM16/	Lic.No/Date:2210016280 31.10.2019	Defer Date:

Decision: New Case, deferred for comments of TE.

371	**Case No.:1/13/82-ALC4/2019**	Party Name:LINK PHARMA CHEM LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00844/AM20/	RLA File :34/24/040/00248/AM20/	Lic.No/Date:3410045631 20.11.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

372	**Case No.:2/13/82-ALC4/2019**	Party Name:TCG LIFESCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Rejected**
	HQ File :01/82/050/00845/AM20/	RLA File :02/24/040/00122/AM20/	Lic.No/Date:0210209556 21.11.2019	
	Decision: The representative of the firm Shri Rahul Das Gupta and Dr. Sarabindu Roy attended the Personal Hearing on 20.02.2020 and explained their case. The firm was requested to produce complete chemical names of the export items with ITC-HS code and their manufacturing details like chemical reactions, % yield etc as per Appendix 4E. 1. The Represtatives of the firm furnished a list of 15 export items which are not specific chemical molecule and are generic in nature falling under the category of "Others" as per their ITC-HS codes. 2. It was also explained that a chemical product which is sold in the market passes through three stages in its development viz;Lab synthesis, Kilo Labs, Scale-up in pilot plant and Big scale manufacturing and only after step 3, it is possible to determine the chemical balance, net yield on molar basis and solvent recovery. 3. It was stated by the firm's representative that TCG Lifescience Pvt. Ltd's activity is restricted to step 1 only i.e. Lab Syntheses in small (gram) quantities which are exported and the client does further studies / research. Hence, it is not possible for them to give balanced chemical reactions, yields on molar balances, solvent recovery etc. The Committee after deliberations were of the view that the firm's activity is restricted to develop chemical synthesis on laboratory scale for R&D purpose only and hence does not fall within the ambit of para 4.07 of the FTP, which involves export of specific items under commercial production with stabilized process and yields. Accordingly, the Committee decided to **reject** the case in its present form.			

373	**Case No.:3/13/82-ALC4/2019**	Party Name:SRF LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00846/AM20/	RLA File :05/24/040/00445/AM20/	Lic.No/Date:0510412564 21.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

374	**Case No.:4/13/82-ALC4/2019**	Party Name:SRF LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00847/AM20/	RLA File :05/24/040/00471/AM20/	Lic.No/Date:0510412565 21.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

375

Case No.:5/13/82-ALC4/2019	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00848/AM20/	RLA File :05/24/040/00488/AM20/	Lic.No/Date:0510412566 21.11.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ketorolac Tromethamine Ophthalmic Solution 0.5% w/v 5 ml, (Each ml contains Ketorolac Tromethamine 5 mg (Equivalent to 19.875 Kg of Bulk Drug) (Pharmaceutical Formulations / Standard Grade)	1 Number	1	KETOROLAC TROMETHAMINE	25.50 mg
		2	5ML WHITE OPAQUE LDPE RISPHARM STERILE DROPPER BOTTLE REXAM 1653 (EXPO)	Relevant as per packing policy
		3	13MM WHITE OPAQUE LDPE RISPHARM STERILE PLUG FOR DROPPER BOTTLE REXAM 7781 (EXPO)	
		4	13 MM GRAY PANTONE 4C OPAQUE HDPE PILFER - PROOF RISPHARM STERILE CAP FOR DROPPER BOTTLE REXAM 7496 (EXPO)	

RA concerned may take further necessary action as per above decision of NC.

376

Case No.:6/13/82-ALC4/2019	Party Name:SENTISSPHARMA PVT.LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00849/AM20/	RLA File :05/24/040/00496/AM20/	Lic.No/Date:0510412568 21.11.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/AM20 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Visallergol Eye Drops 0.2% 2.5ml	1 No. Pack	1.	Olopatadine HCL	5.65 mg / 5ml vial
Oftahist (Olopatadine Eye Solution 0.1%, 5mg Vial OF 5ML)	1 No. Pack	1.	Olopatadine HCL	5.65 mg / 5ml vial

RA concerned may take further necessary action as per above decision of NC.

377	**Case No.:7/13/82-ALC4/2019**	Party Name:AVIK PHARMACEUTICAL LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00850/AM20/	RLA File :03/94/040/00657/AM20/	Lic.No/Date:0310832928 21.11.2019	Defer Date:
	Decision: New Case, deferred for comments of TE.			

378	**Case No.:8/13/82-ALC4/2019**	Party Name:SWISS PARENTERALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00851/AM20/	RLA File :08/24/040/00195/AM20/	Lic.No/Date:0810146613 21.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

379

Case No.:9/13/82-ALC4/2019	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00852/AM20/	RLA File :05/24/040/00493/AM20/	Lic.No/Date:0510412577 21.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2019 , dated 16.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cepacol Extra Strength Lozenges-Sore throat & Cough Mixed Berry	1 Number	1	ISOMALT ST-M	2320.080 mg / tablet
		2	FD&C Red No. 40	0.259 mg / tablet
		3	Spectracol Dual FD&C Blue No. 1	0.001 mg / tablet
		4	Benzocaine USP	8.1864 mg / tablet
		5	Berry Flavour TAK 041362	8.152 mg / tablet
		6	Intensate Masking TAK 041943	4.485 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

380	**Case No.:10/13/82-ALC4/2019**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00853/AM20/	RLA File :05/24/040/00494/AM20/	Lic.No/Date:0510412578 21.11.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cepacol Extra Strength Lozenges-Honey Lemon	1 Number	1	ISOMALT ST-M	2313.35 mg
		2	D&C YELLOW NO. 10	0.44 mg
		3	FD&C YELLOW NO. 6	0.0055 mg
		4	BENZOCAINE USP	15.30 mg
		5	HONEY & LEMON FLAVOUR TAK 042202	6.444 mg
		6	INTENSATE COOL FLAV TAK 052848	4.70 mg
		7	MOUTHFEEL ENHANCER TAK 053628	2.30 mg

RA concerned may take further necessary action as per above decision of NC.

381	**Case No.:11/13/82-ALC4/2019**	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00854/AM20/	RLA File :03/95/040/00790/AM20/	Lic.No/Date:0310832931 21.11.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

382	**Case No.:12/13/82-ALC4/2019**	Party Name:LINK PHARMA CHEM LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00855/AM20/	RLA File :34/24/040/00256/AM20/	Lic.No/Date:3410045634 21.11.2019	Defer Date:

Decision: New Case, deferred for comments of TE.

383	**Case No.:13/13/82-ALC4/2019**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00856/AM20/	RLA File :34/24/040/00259/AM20/	Lic.No/Date:3410045635 21.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2019 , dated 03.06.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

384	**Case No.:14/13/82-ALC4/2019**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00857/AM20/	RLA File :34/24/040/00261/AM20/	Lic.No/Date:3410045636 21.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2019 , dated 03.06.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

385	**Case No.:15/13/82-ALC4/2019**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00858/AM20/	RLA File :34/24/040/00260/AM20/	Lic.No/Date:3410045637 21.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2019 , dated 03.06.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

386	**Case No.:16/13/82-ALC4/2019**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00859/AM20/	RLA File :34/24/040/00258/AM20/	Lic.No/Date:3410045641 21.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2019 , dated 03.06.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

387	**Case No.:17/13/82-ALC4/2019**	Party Name:GOVIND LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00860/AM20/	RLA File :08/24/040/00272/AM20/	Lic.No/Date:0810146634 22.11.2019	Defer Date:

Decision: New Case, Deferred for comments of TE.

388	**Case No.:19/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00862/AM20/	RLA File :03/95/040/00752/AM20/	Lic.No/Date:0310832948 22.11.2019	Defer Date:

Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.

389	**Case No.:20/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00863/AM20/	RLA File :03/95/040/00748/AM20/	Lic.No/Date:0310832950 22.11.2019	Defer Date:

Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.

390	**Case No.:21/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00864/AM20/	RLA File :03/95/040/00763/AM20/	Lic.No/Date:0310832952 22.11.2019	Defer Date:

Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.

391	**Case No.:22/13/82-ALC4/2019**	Party Name:U K AROMATICS & CHEMICALS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00865/AM20/	RLA File :03/95/040/00825/AM20/	Lic.No/Date:0310832966 22.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

392	**Case No.:18/13/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00861/AM20/	RLA File :09/24/040/00431/AM20/	Lic.No/Date:0910068219 25.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

393	**Case No.:23/13/82-ALC4/2019**	Party Name:SRF LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00866/AM20/	RLA File :05/24/040/00501/AM20/	Lic.No/Date:0510412619 25.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

394	**Case No.:24/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00867/AM20/	RLA File :03/95/040/00821/AM20/	Lic.No/Date:0310832992 26.11.2019	Defer Date:
	Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.			

395	**Case No.:25/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00868/AM20/	RLA File :03/94/040/00683/AM20/	Lic.No/Date:0310833016 26.11.2019	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

396	**Case No.:25/13/82-ALC4/2019**	Party Name:GLAND PHARMA LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00869/AM20/	RLA File :03/94/040/00130/AM20/	Lic.No/Date:0310833016 26.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

397	**Case No.:27/13/82-ALC4/2019**	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00870/AM20/	RLA File :07/24/040/00185/AM20/	Lic.No/Date:0710115750 27.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2019 , dated 02.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg

RA concerned may take further necessary action as per above decision of NC.

398	**Case No.:28/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00871/AM20/	RLA File :03/94/040/00691/AM20/	Lic.No/Date:0310833041 27.11.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Felodipine ER Tabs 2.5mgs (Strength 100 Tablets) (Net wt. of Felodipine USP 26.961 kgs)	1 Number	1	Felodipine USP	2.55 mg / 2.5 mg tablet
Felodipine ER Tabs 5mgs (Strength 100 Tablets) (Net wt. of Felodipine USP 48.431 kgs)	1 Number	1	Felodipine USP	5.10 mg / 5 mg tablet
Felodipine ER Tabs 10mgs (Strength 100 Tablets) (Net wt. of Felodipine USP 129.902kgs)	1 Number	1	Felodipine USP	10.2 mg / 10 mg tablet

RA concerned may take further necessary action as per above decision of NC.

399	**Case No.:29/13/82-ALC4/2019**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00872/AM20/	RLA File :31/83/040/00114/AM20/	Lic.No/Date:3110067613 27.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2019 , dated 16.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No	Import Items	Qty.
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATAYLYST	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

400	**Case No.:30/13/82-ALC4/2019**	Party Name:RAVOOS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00873/AM20/	RLA File :09/24/040/00419/AM20/	Lic.No/Date:0910068228 27.11.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CIPROFLOXACIN HYDROCHLORIDE TASTE MASKED PELLETS (Each one gram of taste masked pellets contains Ciprofloxacin Hydrochloride USP equivalent to Ciprofloxacin 250 mg)	40000.000 kg	1	Ciprofloxacin Hydrochloride USP	8792.96 kg

RA concerned may take further necessary action as per above decision of NC.

401	**Case No.:31/13/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00874/AM20/	RLA File :34/24/040/00223/AM20/	Lic.No/Date:3410045650 27.11.2019	Defer Date:

Decision: New Case, Deferred for comments of TE.

402	**Case No.:32/13/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00875/AM20/	RLA File :34/24/040/00205/AM20/	Lic.No/Date:3410045651 27.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

403	**Case No.:33/13/82-ALC4/2019**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00876/AM20/	RLA File :34/24/040/00240/AM20/	Lic.No/Date:3410045652 27.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

404	**Case No.:34/13/82-ALC4/2019**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00877/AM20/	RLA File :34/24/040/00239/AM20/	Lic.No/Date:3410045653 27.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

405	**Case No.:35/13/82-ALC4/2019**	Party Name:BLISS GVS PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00878/AM20/	RLA File :03/94/040/00681/AM20/	Lic.No/Date:0310833065 28.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

406	**Case No.:36/13/82-ALC4/2019**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00879/AM20/	RLA File :09/24/040/00435/AM20/	Lic.No/Date:0910068236 28.11.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

407	**Case No.:37/13/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00880/AM20/	RLA File :03/95/040/00851/AM20/	Lic.No/Date:0310833095 29.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2019 , dated 02.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mebeverine Tablets 135mg	1 Number	1	Mebeverine HCL	137.70 mg/ 135 mg tablet

RA concerned may take further necessary action as per above decision of NC.

408	**Case No.:38/13/82-ALC4/2019**	Party Name:RONAK CHEMICALS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00881/AM20/	RLA File :34/24/040/00234/AM20/	Lic.No/Date:3410045663 29.11.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018 , dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
BARBITURIC ACID	1 kg	1	DI ETHYL MALONATE	1.46 kg
		2	SODIUM METAL	0.179 kg

RA concerned may take further necessary action as per above decision of NC.

409	**Case No.:39/13/82-ALC4/2019**	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00882/AM20/	RLA File :03/94/040/00688/AM20/	Lic.No/Date:0310833118 02.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 17/82-ALC4/2014 , dated 05.02.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM CROMOGLICATE EYE DROPS 13.5 ML	1 Vial	1	SODIUM CROMOGLYCATE	0.2753 gm/vial

RA concerned may take further necessary action as per above decision of NC.

410	**Case No.:40/13/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00883/AM20/	RLA File :03/94/040/00677/AM20/	Lic.No/Date:0310833120 02.12.2019	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

411	**Case No.:41/13/82-ALC4/2019**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00884/AM20/	RLA File :09/24/040/00373/AM20/	Lic.No/Date:0910068240 02.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

412	**Case No.:42/13/82-ALC4/2019**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00885/AM20/	RLA File :09/24/040/00374/AM20/	Lic.No/Date:0910068241 02.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

413	**Case No.:43/13/82-ALC4/2019**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00886/AM20/	RLA File :09/24/040/00425/AM20/	Lic.No/Date:0910068242 02.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

414	**Case No.:44/13/82-ALC4/2019**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00887/AM20/	RLA File :31/83/040/00117/AM20/	Lic.No/Date:3110067616 02.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

415	**Case No.:132/13/82-ALC4/2019**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00975/AM20/	RLA File :34/24/040/00269/AM20/	Lic.No/Date:3410045672 02.12.2019	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

416	**Case No.:45/13/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00888/AM20/	RLA File :03/94/040/00706/AM20/	Lic.No/Date:0310833181 04.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2019 , dated 19.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in mg/tablet
Telmisartan and Amlodipine Tablets 40/10mg / Each uncoated tablets contains : Telmisartan 40 mg Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 10mg	1 Number	1	Telmisartan Granules	68.034
		2	Amlodipine Besilate	10.20
Telmisartan and Amlodipine Tablets 80/10mg / Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 10mg	1 Number	1	Telmisartan Granules	136.067
		2	Amlodipine Besilate	10.20
Telmisartan and Amlodipine Tablets 40/5mg / Each uncoated tablets contains : Telmisartan 40 mg Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 5mg	1 Number	1	Telmisartan Granules	68.034
		2	Amlodipine Besilate	5.10
Telmisartan and Amlodipine Tablets 80/5mg / Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 5mg	1 Number	1	Telmisartan Granules	136.067
		2	Amlodipine Besilate	5.10

RA concerned may take further necessary action as per above decision of NC.

417	**Case No.:46/13/82-ALC4/2019**	Party Name:RUBICON RESEARCH PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00889/AM20/	RLA File :03/95/040/00793/AM20/	Lic.No/Date:0310833193 04.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

418

	Case No.:47/13/82-ALC4/2019	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00890/AM20/	RLA File :09/24/040/00398/AM20/	Lic.No/Date:0910068249 04.12.2019	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2019 , dated 02.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product

Sl. No.	Export Product	Qty.
1	Levoleucovorin Injection 175mg/17.5ml Vial	1 Number
2	Levoleucovorin Injection 250mg/25ml Vial	1 Number

S.NO.	Import Items	Norms recommended for 1 No. Injection	
		Qty. (for 175mg/17.5ml Vial)	Qty. (for 250mg/25ml Vial)
1	Levoleucovorin Calcium	233.49 mg / 17.5 ml vial	333.56 mg / 25 ml vial
2	Glass Vials	Relevant, as per packing policy	
3	Rubber Stoppers		
4	Flip off Seals		

RA concerned may take further necessary action as per above decision of NC.

419

	Case No.:48/13/82-ALC4/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00891/AM20/	RLA File :03/95/040/00801/AM20/	Lic.No/Date:0310833209 04.12.2019	Defer Date:
	Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.			

420	**Case No.:49/13/82-ALC4/2019**	Party Name:VN CREATIVE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00892/AM20/	RLA File :03/95/040/00849/AM20/	Lic.No/Date:0310833213 04.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

421	**Case No.:50/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00893/AM20/	RLA File :03/94/040/00723/AM20/	Lic.No/Date:0310833217 04.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2019 , dated 29.11.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product :

1. Desonide Cream 0.05% 15gm (Net Wt. of Desonide USP Micronised (Sicor) is 0.188 Kgs)
2. Desonide Cream 0.05% 60gm (Net Wt. of Desonide USP Micronised (Sicor) is 0.750 Kgs)
3. Desonide Lotion 0.05% 59ml (Net Wt. of Desonide USP Micronised (Sicor) is 0.738 Kgs)
4. Desonide Lotion 0.05% 118ml (Net Wt. of Desonide USP Micronised (Sicor) is 1.475 Kgs)
5. Desonide Ointment 0.05% 15gm (Net Wt. of Desonide USP Micronised (Sicor) is 0.188 Kgs)
6. Desonide Ointment 0.05% 60gm (Net Wt. of Desonide USP Micronised (Sicor) is 0.750 Kgs)

SI. No.	**Import Items**	**For the Export of 1 No. Tablet**					
		0.05% 15gm pack	0.05% 60gm pack	0.05% 59ml pack	0.05% 118ml pack	0.05% 15gm pack	0.05% 60gm pack
1	Desonide USP Micronised (Sicor)	0.00765 gm	0.0306 gm	0.0301 gm	0.0602 gm	0.00765 gm	0.0306 gm

RA concerned may take further necessary action as per above decision of NC.

422	**Case No.:51/13/82-ALC4/2019**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00894/AM20/	RLA File :09/24/040/00441/AM20/	Lic.No/Date:0910068256 05.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2019 , dated 29.11.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LEVETIRACETAM	1 kg	1	(S)-2-AMINO BUTYRAMIDE HYDROCHLORIDE	0.95 kg

RA concerned may take further necessary action as per above decision of NC.

423	**Case No.:52/13/82-ALC4/2019**	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00895/AM20/	RLA File :07/24/040/00203/AM20/	Lic.No/Date:0710115795 05.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2019 , dated 02.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg

RA concerned may take further necessary action as per above decision of NC.

424	**Case No.:54/13/82-ALC4/2019**	Party Name:US AMINO PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00897/AM20/	RLA File :03/95/040/00816/AM20/	Lic.No/Date:0310833244 05.12.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

425	**Case No.:53/13/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00896/AM20/	RLA File :05/24/040/00533/AM20/	Lic.No/Date:0510412800 06.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2019 , dated 29.11.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Meropenem Sodium Sterile (Meropenem for injection)	1 kg	1	Meropenem Trihydrate (Non Sterile)	0.958 kg

RA concerned may take further necessary action as per above decision of NC.

426	**Case No.:55/13/82-ALC4/2019**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00898/AM20/	RLA File :31/83/040/00118/AM20/	Lic.No/Date:3110067622 10.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2019 , dated 11.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg
		2	MONOETHYLAMINE 70% SOLUTION	0.533 kg

RA concerned may take further necessary action as per above decision of NC.

427	**Case No.:56/13/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00899/AM20/	RLA File :09/24/040/00450/AM20/	Lic.No/Date:0910068276 10.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018 , dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOPIDOGREL CAMPHORSULFONATE	1 kg	1	Thiophene-2-Ethylamine	0.53 kg
		2	L-Camphor Sulfonic Acid	0.455 kg

RA concerned may take further necessary action as per above decision of NC.

428	**Case No.:57/13/82-ALC4/2019**	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00900/AM20/	RLA File :03/94/040/00728/AM20/	Lic.No/Date:0310833360 11.12.2019	Defer Date:

Decision: New Case, Deferred for comments of TE.

429	**Case No.:58/13/82-ALC4/2019**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00901/AM20/	RLA File :24/24/040/00019/AM20/	Lic.No/Date:2410042947 12.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018 , dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CRUDE METHYL METHACRYLATE MONOMER	1 kg	1	ACRYLIC PLASTIC STRIPS / OFFCUTS	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

430	**Case No.:59/13/82-ALC4/2019**	Party Name:M/S HIMALAYAN PRODUCTS & INDUSTRIES CORPN., P.LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00902/AM20/	RLA File :05/24/040/00483/AM20/	Lic.No/Date:0510412862 12.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

431	**Case No.:60/13/82-ALC4/2019**	Party Name:VEERAL ADDITIVES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00903/AM20/	RLA File :03/95/040/00847/AM20/	Lic.No/Date:0310833378 12.12.2019	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

432	**Case No.:61/13/82-ALC4/2019**	Party Name:MANGALAM DRUGS AND ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00904/AM20/	RLA File :03/95/040/00894/AM20/	Lic.No/Date:0310833384 12.12.2019	:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2013 , dated 27.06.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
LUMEFANTRINE	1kg	1	2,7-DICHLORO-A-(DIBUTYLAMINO) METHYL -9H-FLUORENE-4-METHANOL (DBA)	0.8691 kg
		2.	4-CHLOROBENZALDEHYDE	0.3476 kg

RA concerned may take further necessary action as per above decision of NC.

433	**Case No.:66/13/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00909/AM20/	RLA File :52/24/040/00044/AM20/	Lic.No/Date:5210043258 12.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

434	**Case No.:67/13/82-ALC4/2019**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00910/AM20/	RLA File :52/24/040/00046/AM20/	Lic.No/Date:5210043259 12.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

435	**Case No.:138/13/82-ALC4/2019**	Party Name:ACEBRIGHT (INDIA) PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00981/AM20/	RLA File :07/24/040/00212/AM20/	Lic.No/Date:0710115842 12.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE (TDF)	1 kg	1	(R)-9-(2-PHOSPHONOMETHOXYPROPYL) ADENINE (PMPA)	0.689 kg

RA concerned may take further necessary action as per above decision of NC.

436	**Case No.:162/13/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01005/AM20/	RLA File :03/95/040/00570/AM15/	Lic.No/Date:0310833386 12.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2019 dated 16.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
N-Decyl Bromide (1-Bromodecane)	1 kg	1	DECYL ALCOHOL	0.794 kg
		2	HYDROBROMIC ACID 48%	0.848 kg

RA concerned may take further necessary action as per above decision of NC.

437	**Case No.:62/13/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00905/AM20/	RLA File :08/24/040/00276/AM20/	Lic.No/Date:0810146758 13.12.2019	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

438	**Case No.:63/13/82-ALC4/2019**	Party Name:PI INDUSTRIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00906/AM20/	RLA File :13/24/040/00186/AM20/	Lic.No/Date:1310049471 13.12.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Methoxycyclohexanone	1 kg	1	Mono Methyl Ether of Hydroquinone (MEHQ)	1.21 kg

RA concerned may take further necessary action as per above decision of NC.

439	**Case No.:64/13/82-ALC4/2019**	Party Name:ANTHEA AROMATICS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00907/AM20/	RLA File :03/94/040/00576/AM20/	Lic.No/Date:0310833390 13.12.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

440	**Case No.:65/13/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00908/AM20/	RLA File :03/94/040/00662/AM20/	Lic.No/Date:0310833391 13.12.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

441	**Case No.:68/13/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00911/AM20/	RLA File :03/95/040/00902/AM20/	Lic.No/Date:0310833406 13.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Alverine Citrate 120mg Hard Capsules	1 Number	1	Alverine Citrate	122.4 mg/ 120 mg tablet

RA concerned may take further necessary action as per above decision of NC.

442	**Case No.:69/13/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00912/AM20/	RLA File :03/94/040/00753/AM20/	Lic.No/Date:0310833421 13.12.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Triamist Nasal Spray (120 MD) / Triamcinolone Acetonide 55mcg Nasal Spray (120 MD) Each Spray delivers: Triamcinolone Acetonide 55mcg	1 Pack	1	Triamcinolone Acetonide	6.732 mg / pack
		2	PUMP VP3/100 FCS 20MM	Net to Net
		3	20ML WHITE OPAQUE HDPE VIAL WITH 20MM NECK FINISH	
		4	NASAL ACTUATOR	

RA concerned may take further necessary action as per above decision of NC.

443	**Case No.:70/13/82-ALC4/2019**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00913/AM20/	RLA File :05/24/040/00566/AM20/	Lic.No/Date:0510412934 17.12.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

444	**Case No.:71/13/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00914/AM20/	RLA File :03/94/040/00685/AM20/	Lic.No/Date:0310833451 17.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
DISODIUM MAGNESIUM EDTA Content 6% (+/- 0.5) as Mg	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.700 kg

RA concerned may take further necessary action as per above decision of NC.

445

Case No.:72/13/82-ALC4/2019	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00915/AM20/	RLA File :05/24/040/00568/AM20/	Lic.No/Date:0510412939 17.12.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Strepsils-Honey & Lemon Lozenges	1 Number	1	ISOMALT ST-M	2313.35 mg
		2	D&C YELLOW NO. 10	0.440 mg
		3	FD&C YELLOW NO. 6	0.0055 mg
		4	BENZOCAINE USP	15.30 mg
		5	HONEY & LEMON FLAVOUR TAK 042202	6.444 mg
		6	INTENSATE COOL FLAV TAK 052848	4.70 mg
		7	MOUTHFEEL ENHANCER TAK 053628	2.30 mg

RA concerned may take further necessary action as per above decision of NC.

446

Case No.:73/13/82-ALC4/2019	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00916/AM20/	RLA File :03/94/040/00758/AM20/	Lic.No/Date:0310833486 18.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Indomethacin Capsule USP 25mg (Per Pack 100 Tabs.) (Net wt. of Indomethacin USP is 195.000 Kgs)	1 No.	1	Indomethacin USP	25.50 mg/25 mg capsule
Indomethacin Capsule USP 25mg (Per Pack 1000 Tabs.) (Net wt. of Indomethacin USP is 1300.00 Kgs)	1 No.	1	Indomethacin USP	25.50 mg/25 mg capsule
Indomethacin Capsule USP 50mg (Per Pack 100 Tabs.) (Net wt. of Indomethacin USP is 500.000 Kgs)	1 No.	1	Indomethacin USP	51.00 mg/50 mg capsule
Indomethacin Capsule USP 50mg (Per Pack 500 Tabs.) (Net wt. of Indomethacin USP is 1125.000 Kgs)	1 No.	1	Indomethacin USP	51.00 mg/50 mg capsule

RA concerned may take further necessary action as per above decision of NC.

447	**Case No.:74/13/82-ALC4/2019**	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00917/AM20/	RLA File :03/95/040/00866/AM20/	Lic.No/Date:0310833490 18.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
DIPENTENE (MIXTURE OF MONOCYCLIC TERPENES)	1 kg	1	GUM TURPENTINE OIL	1.03 kg

RA concerned may take further necessary action as per above decision of NC.

448	**Case No.:75/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00918/AM20/	RLA File :03/95/040/00883/AM20/	Lic.No/Date:0310833491 18.12.2019	Defer Date:

Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.

449	**Case No.:76/13/82-ALC4/2019**	Party Name:KLJ PLASTICIZERS LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00919/AM20/	RLA File :05/23/040/00363/AM20/	Lic.No/Date:0510412972 19.12.2019	Defer Date:

Decision: New Case, Deferred for comments of TE.

450	**Case No.:77/13/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00920/AM20/	RLA File :03/94/040/00684/AM20/	Lic.No/Date:0310833533 19.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
COPPER EDTA , Cu Content 14 % (+/- 1)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.710 kg

RA concerned may take further necessary action as per above decision of NC.

451	**Case No.:78/13/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00921/AM20/	RLA File :03/94/040/00787/AM20/	Lic.No/Date:0310833584 20.12.2019	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

452	**Case No.:79/13/82-ALC4/2019**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00922/AM20/	RLA File :03/94/040/00780/AM20/	Lic.No/Date:0310833599 23.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

453	**Case No.:80/13/82-ALC4/2019**	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00923/AM20/	RLA File :03/94/040/00783/AM20/	Lic.No/Date:0310833601 23.12.2019	Defer Date:
	Decision: New Case. The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Complete technical details as per Appendix 4E.**			

454	**Case No.:81/13/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00924/AM20/	RLA File :09/24/040/00472/AM20/	Lic.No/Date:0910068297 23.12.2019	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

455	**Case No.:82/13/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00925/AM20/	RLA File :03/95/040/00935/AM20/	Lic.No/Date:0310833617 23.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
YAPOX CL 30/10 " HYDROQUINONE BIS"(2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.579 kg
		2	ETHYLENE CARBONATE	0.934 kg

RA concerned may take further necessary action as per above decision of NC.

456	**Case No.:83/13/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00926/AM20/	RLA File :03/95/040/00936/AM20/	Lic.No/Date:0310833618 23.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
YAPOX CL 30/10 " HYDROQUINONE BIS"(2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.579 kg
		2	ETHYLENE CARBONATE	0.934 kg

RA concerned may take further necessary action as per above decision of NC.

457	**Case No.:84/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00927/AM20/	RLA File :03/94/040/00724/AM20/	Lic.No/Date:0310833636 24.12.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

458	**Case No.:85/13/82-ALC4/2019**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00928/AM20/	RLA File :03/94/040/00751/AM20/	Lic.No/Date:0310833643 24.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 39/82-ALC4/2010 dated 28.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NICLOSAMIDE PIPERAZINE SALT	1 kg	1	SALICYLIC ACID	0.65 kg
		2	TRIETHYL AMINE	0.26 kg
		3	PIPERAZINE ANHYDROUS	0.13 kg

RA concerned may take further necessary action as per above decision of NC.

459	**Case No.:86/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00929/AM20/	RLA File :03/94/040/00790/AM20/	Lic.No/Date:0310833644 24.12.2019	Defer Date:

Decision: New Case, Deferred for comments of TE.

460	**Case No.:87/13/82-ALC4/2019**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00930/AM20/	RLA File :09/24/040/00471/AM20/	Lic.No/Date:0910068303 24.12.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
IBREXAFUNGREP CITRATE	1 kg	1	ENFUMAFUNGI	4.55 kg

RA concerned may take further necessary action as per above decision of NC.

461	**Case No.:88/13/82-ALC4/2019**	Party Name:CLARIANT CHEMICALS INDIA LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00931/AM20/	RLA File :03/94/040/00797/AM20/	Lic.No/Date:0310833685 24.12.2019	Defer Date:

Decision: New Case, Deferred for comments of TE.

462	**Case No.:89/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00932/AM20/	RLA File :03/95/040/00824/AM20/	Lic.No/Date:0310833696 26.12.2019	Defer Date:
	Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.			

463	**Case No.:90/13/82-ALC4/2019**	Party Name:RUMIT LIFECARE	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00933/AM20/	RLA File :03/95/040/00933/AM20/	Lic.No/Date:0310833712 26.12.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Hydrocortisone Acetate	1 kg	1	Hydrocortisone	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

464	**Case No.:91/13/82-ALC4/2019**	Party Name:RADIANT CORPORATION	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00934/AM20/	RLA File :03/95/040/00938/AM20/	Lic.No/Date:0310833719 26.12.2019	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

465	**Case No.:92/13/82-ALC4/2019**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00935/AM20/	RLA File :07/24/040/00229/AM20/	Lic.No/Date:0710115939 27.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

466	**Case No.:93/13/82-ALC4/2019**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00936/AM20/	RLA File :07/24/040/00230/AM20/	Lic.No/Date:0710115940 27.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

467	**Case No.:94/13/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00937/AM20/	RLA File :05/24/040/00607/AM20/	Lic.No/Date:0510413115 27.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

468	**Case No.:95/13/82-ALC4/2019**	Party Name:PHALANX LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00938/AM20/	RLA File :26/24/040/00013/AM20/	Lic.No/Date:2610012888 27.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

469	**Case No.:96/13/82-ALC4/2019**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00939/AM20/	RLA File :26/24/040/00014/AM20/	Lic.No/Date:2610012889 27.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

470	**Case No.:97/13/82-ALC4/2019**	Party Name:MAITHRI DRUGS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00940/AM20/	RLA File :09/24/040/00465/AM20/	Lic.No/Date:0910068306 27.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

471	**Case No.:98/13/82-ALC4/2019**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00941/AM20/	RLA File :34/24/040/00294/AM20/	Lic.No/Date:3410045744 27.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2019, dated 03.06.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

472	**Case No.:99/13/82-ALC4/2019**	Party Name:DIPS BIOSCIENCE PVT.LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00942/AM20/	RLA File :03/94/040/00788/AM20/	Lic.No/Date:0310833754 27.12.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

473	**Case No.:100/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00943/AM20/	RLA File :03/94/040/00725/AM20/	Lic.No/Date:0310833762 30.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

EXPORT PRODUCT :

1. Kit Pack of Norgestimate & Ethinyl Estradiol Tablets USP 0.18mg/0.035mg, 0.215mg/0.035mg and 0.25mg/0.035mg (Pack Size 84 Tabs.) (Net Wt. of Norgestimate USP is 2.709 Kgs)

2. Norgestimate & Ethinyl Estradiol Tablets USP 0.25mg/0.035mg (Pack Size 84 Tabs.) (Net Wt. of Norgestimate USP is 9.450 Kgs)

3. Norgestimate & Ethinyl Estradiol Tablets USP 0.18mg/0.025mg, 0.215mg/0.025mg, 0.25mg/0.025mg (Ortho Tri Cyclen-Lo) (Pack Size 84 Tabs.) (Net Wt. of Norgestimate USP is 9.482 Kgs)

SI. No.	**Imort Items**	**Qty. Allowed for the export of 1 No. Tablet (Quantity in mg)**					
		0.18mg /0.035 mg	0.215mg /0.035 mg	0.25mg /0.035 mg	0.18mg /0.025 mg	0.215mg /0.025 mg	0.255mg /0.025 mg
1	Norgestimate USP (Micronized)	0.1836	0.2193	0.255	0.1836	0.2193	0.255

RA concerned may take further necessary action as per above decision of NC.

474	**Case No.:101/13/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00944/AM20/	RLA File :03/94/040/00769/AM20/	Lic.No/Date:0310833769 30.12.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2019, dated 02.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product

1. GLIPIZIDE EXTENDED RELEASE TABLETS 10 MG. Each tablet contains (i) Glipizide USP- 10 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 29.70 mg (iii) Sentry Polyox WSR N80 FP NF- 178.10 mg (iv) Sentry Polyox WSR 303 NF- 100 mg. Net content (i) 132.339 Kgs (ii) 393.047 Kgs (iii) 2356.958 Kgs (iv) 1323.390 Kgs.

2. GLIPIZIDE EXTENDED RELEASE TABLETS 5 MG. Each tablet contains (i) Glipizide USP- 5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg(iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 48.366 Kgs (ii) 197.333 Kgs (iii) 861.398 Kgs (iv) 483.660 Kgs.

3. GLIPIZIDE EXTENDED RELEASE TABLETS 2.5 MG. Each tablet contains (i) Glipizide USP- 2.5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 14.948 Kgs (ii) 121.976 Kgs (iii) 532.449 Kgs (iv) 298.961 Kgs.

Sl. No.	Import Items	For export of 1 Number of Tablet		
		2.5 mg	5.0 mg	10.0 mg
1	GLIPIZIDE USP	2.55 mg	5.10 mg	10.20 mg
2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	20.40 mg	20.40 mg	29.70 mg
3	SENTRY POLYOX WSR N80 FP NF	89.05 mg	89.05 mg	178.10 mg
4	SENTRY POLYOX WSR 303 NF	50.00 mg	50.00 mg	100.00 mg

RA concerned may take further necessary action as per above decision of NC.

475	**Case No.:102/13/82-ALC4/2019**	Party Name:CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00945/AM20/	RLA File :03/94/040/00817/AM20/	Lic.No/Date:0310833771 30.12.2019	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

476	**Case No.:103/13/82-ALC4/2019**	Party Name:BIOXERA PHARMA PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00946/AM20/	RLA File :03/94/040/00775/AM20/	Lic.No/Date:0310833772 30.12.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BENFOTIAMINE	1 kg	1	THIAMINE HYDROCHLORIDE (VITAMIN B1)	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

477	**Case No.:104/13/82-ALC4/2019**	Party Name:MENTHA& ALLIED PRODUCTS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00947/AM20/	RLA File :05/24/040/00601/AM20/	Lic.No/Date:0510413159 01.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

478	**Case No.:105/13/82-ALC4/2019**	Party Name:REFLUX ENTERPRISES	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00948/AM20/	RLA File :03/95/040/00931/AM20/	Lic.No/Date:0310833815 01.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

479	**Case No.:106/13/82-ALC4/2019**	Party Name:S V LABS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00949/AM20/	RLA File :09/24/040/00483/AM20/	Lic.No/Date:0910068317 01.01.2020	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-BROMOMETHYL-2-CYANOBIPHENYL RX	1 kg	1	DICHLOROMETHANE	0.77 kg
		2	2-CYANO-4-METHYL BIPHENYL (OTBN)	0.785 kg
		3	METHANOL	0.45 kg

RA concerned may take further necessary action as per above decision of NC.

480	**Case No.:107/13/82-ALC4/2019**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00950/AM20/	RLA File :09/24/040/00477/AM20/	Lic.No/Date:0910068319 01.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

481	**Case No.:108/13/82-ALC4/2019**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00951/AM20/	RLA File :05/24/040/00619/AM20/	Lic.No/Date:0510413189 02.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

482	**Case No.:109/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00952/AM20/	RLA File :03/94/040/00822/AM20/	Lic.No/Date:0310833860 02.01.2020	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Acyclovir Ointment USP 5% 15gm (Net. wt. of Acyclovir USP Micronized (Chemo) is 187.500 Kgs.)	250000.000 Packs	1	Acyclovir USP Micronized (Chemo)	520.20 kg
Acyclovir Ointment USP 5% 30gm (Net. wt. of Acyclovir USP Micronized (Chemo) is 322.500 Kgs.)	215000.000 Packs			

RA concerned may take further necessary action as per above decision of NC

483	**Case No.:110/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00953/AM20/	RLA File :03/94/040/00807/AM20/	Lic.No/Date:0310833861 02.01.2020	Defer Date:

Decision: New Case, Deferred for comments of TE.

484	**Case No.:111/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00954/AM20/	RLA File :03/95/040/00846/AM20/	Lic.No/Date:0310833879 03.01.2020	Defer Date:

Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.

485	**Case No.:112/13/82-ALC4/2019**	Party Name:TOJO VIKAS INTERNATIONAL PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00955/AM20/	RLA File :05/24/040/00616/AM20/	Lic.No/Date:0510413195 03.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

486	**Case No.:113/13/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00956/AM20/	RLA File :05/24/040/00618/AM20/	Lic.No/Date:0510413209 03.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2019, dated 06.09.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION	1 kg	1	CEFEPIME HCL (NON STERILE)	0.655 kg

RA concerned may take further necessary action as per above decision of NC.

487	**Case No.:119/13/82-ALC4/2019**	Party Name:STYRAX LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00962/AM20/	RLA File :26/24/040/00010/AM20/	Lic.No/Date:2610012891 03.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

488	**Case No.:133/13/82-ALC4/2019**	Party Name:INTAS PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00976/AM20/	RLA File :08/24/040/00321/AM20/	Lic.No/Date:0810146922 03.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

489	**Case No.:114/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00957/AM20/	RLA File :03/95/040/00844/AM20/	Lic.No/Date:0310833899 06.01.2020	Defer Date:

Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.

490	**Case No.:115/13/82-ALC4/2019**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00958/AM20/	RLA File :03/95/040/00967/AM20/	Lic.No/Date:0310833909 06.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2019, dated 05.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
G-101 (All Trans Retinoic Acid,1-Hydroxy-3,3-dimethyl-2-Butanone Ester)	1 kg	1	Tretinoin (All Trans Retinoic Acid)	1.00 kg
		2	1-Chloro Pinacolone	0.469 kg
		3	Cesium Carbonate	1.135 kg

RA concerned may take further necessary action as per above decision of NC.

491	**Case No.:116/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00959/AM20/	RLA File :03/95/040/00901/AM20/	Lic.No/Date:0310833910 06.01.2020	Defer Date:

Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.

492	**Case No.:117/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00960/AM20/	RLA File :03/95/040/00915/AM20/	Lic.No/Date:0310833913 06.01.2020	Defer Date:

Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.

493	**Case No.:118/13/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00961/AM20/	RLA File :09/24/040/00496/AM20/	Lic.No/Date:0910068340 06.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

494	**Case No.:120/13/82-ALC4/2019**	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00963/AM20/	RLA File :05/23/040/00390/AM20/	Lic.No/Date:0510413216 06.01.2020	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

495	**Case No.:121/13/82-ALC4/2019**	Party Name:REYAANSH HEALTHCARE	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00964/AM20/	RLA File :03/95/040/00826/AM20/	Lic.No/Date:0310833938 06.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

496

Case No.:122/13/82-ALC4/2019	Party Name:DPB ANTIBIOTICS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00965/AM20/	RLA File :03/94/040/00806/AM20/	Lic.No/Date:0310833951 07.01.2020	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMOXYCILLIN CAPSULES 500 MG (EACH CAPSULE CONTAINING AMOXYCILLIN TRIHYDRATE [590 MG] EQUIVALENT TO AMOXYCILLIN 500 MG) NT WT 16520.00 KGS (280000X10X10)	1 Number	1	6 APA	332.44 mg
		2	D (-) PARA HYDORXY PHENYL GLYCINE BASE	274.32 mg

RA concerned may take further necessary action as per above decision of NC.

497	**Case No.:123/13/82-ALC4/2019**	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Rejected**
	HQ File :01/82/050/00966/AM20/	RLA File :03/94/040/00831/AM20/	Lic.No/Date:0310833952 07.01.2020	
	Decision: The Committee considered the case as per agenda and it was observed that one of the import items namely Redined High Oleic Sun Flower Oil having ITC HS – 15121910 comes under Chapter 15 and as per para 4.11 (A) (i) of the FTP 2015-20 , all vegetable / edible oils classified under Chapter 15 of ITC (HS) are ineligible for import on self- declaration basis under para 4.07 of the FTP. In view of above, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

498	**Case No.:124/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00967/AM20/	RLA File :03/95/040/00944/AM20/	Lic.No/Date:0310833973 07.01.2020	Defer Date:
	Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.			

499	**Case No.:125/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00968/AM20/	RLA File :03/95/040/00959/AM20/	Lic.No/Date:0310833975 07.01.2020	Defer Date:
	Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.			

500	**Case No.:140/13/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00983/AM20/	RLA File :34/24/040/00267/AM20/	Lic.No/Date:3410045769 07.01.2020	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

501	**Case No.:141/13/82-ALC4/2019**	Party Name:DEEPAKPHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status:CaseAdded**
	HQ File :01/82/050/00984/AM20/	RLA File :34/24/040/00263/AM20/	Lic.No/Date:3410045770 07.01.2020	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

502	**Case No.:142/13/82-ALC4/2019**	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00985/AM20/	RLA File :03/94/040/00834/AM20/	Lic.No/Date:0310833988 08.01.2020	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

503

Case No.:143/13/82-ALC4/2019	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00986/AM20/	RLA File :03/94/040/00830/AM20/	Lic.No/Date:0310833989 08.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2019, dated 16.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 no. of capsules	1	POTASSIUM CHLORIDE USP	765.0 mg
			2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg
			3	DIBUTYL SEBACATE NF	12.0 mg
			4	ETHANOL USP 99.9%	2.62 ml
			5	100CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC	Relevant, as per packing policy
			6	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES) (90 Count) (100 Count) 750mg / (100 count) 600mg	Relevant, as per packing policy
			7	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES) (500 Count) 750mg	Relevant, as per packing policy
2	Potassium Chloride Extended Release Capsules 600mg / Potassium Chlor ER Caps USP 600mg MICRO-K Extencaps 600mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 600mg	1 no. of capsules	1	POTASSIUM CHLORIDE USP	612.0 mg
			2	CITRIC ACID (MONOHYDRATE USP)	8.0 mg
			3	DIBUTYL SEBACATE NF	9.6 mg
			4	ETHANOL USP 99.9%	2.62 ml
			5	100CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC	Relevant, as per packing policy
			6	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES) (90 Count) (100 Count) 750mg / (100 count) 600mg	
			7	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES) (500 Count) 750mg	

RA concerned may take further necessary action as per above decision of NC.

504	**Case No.:144/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00987/AM20/	RLA File :03/94/040/00816/AM20/	Lic.No/Date:0310834000 08.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2019, dated 16.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Ursodiol Tablets USP 250mg (Pack Size 100 Tabs.) (Net. wt. of Ursodiol USP is 925.000 Kgs.)	1 tablet	1	Ursodiol USP	255 mg / 250 mg tablet
2	Ursodiol Tablets USP 500mg (Pack Size 100 Tabs.) (Net. wt. of Ursodiol USP is 1526.50 Kgs.)	1 tablet	1	Ursodiol USP	510 mg / 500 mg tablet

RA concerned may take further necessary action as per above decision of NC.

505	**Case No.:145/13/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00988/AM20/	RLA File :03/95/040/00991/AM20/	Lic.No/Date:0310834010 08.01.2020	Defer Date:

Decision: New Case, Deferred for comments of TE.

506	**Case No.:146/13/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00989/AM20/	RLA File :03/95/040/00993/AM20/	Lic.No/Date:0310834012 08.01.2020	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
YAPOX CL 30/10 " HYDROQUINONE BIS"(2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.579 kg
		2	ETHYLENE CARBONATE	0.934 kg

RA concerned may take further necessary action as per above decision of NC.

507	**Case No.:147/13/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00990/AM20/	RLA File :03/95/040/00994/AM20/	Lic.No/Date:0310834014 08.01.2020	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
YAPOX CL 30/10 " HYDROQUINONE BIS"(2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.579 kg
		2	ETHYLENE CARBONATE	0.934 kg

RA concerned may take further necessary action as per above decision of NC.

508	**Case No.:148/13/82-ALC4/2019**	Party Name:DPB ANTIBIOTICS	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00991/AM20/	RLA File :03/94/040/00840/AM20/	Lic.No/Date:0310834029 09.01.2020	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMOXYCILLIN CAPSULES 500 MG (EACH CAPSULE CONTAINING AMOXYCILLIN TRIHYDRATE [590 MG] EQUIVALENT TO AMOXYCILLIN 500 MG) NT WT 16520.00 KGS (280000X10X10)	1 Number	1	6 APA	332.44 mg
		2	D (-) PARA HYDORXY PHENYL GLYCINE BASE	274.32 mg

RA concerned may take further necessary action as per above decision of NC.

509	**Case No.:149/13/82-ALC4/2019**	Party Name:SIGMA LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00992/AM20/	RLA File :03/95/040/00950/AM20/	Lic.No/Date:0310834031 09.01.2020	Defer Date:

Decision: New Case, Deferred for comments of TE.

510	**Case No.:150/13/82-ALC4/2019**	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00993/AM20/	RLA File :05/24/040/00633/AM20/	Lic.No/Date:0510413266 09.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

511

	Case No.:151/13/82-ALC4/2019	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00994/AM20/	RLA File :09/24/040/00505/AM20/	Lic.No/Date:0910068360 10.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2019, dated 05.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product : **1. Adenosine Injection Prefilled Syringe 3mg/ml, 2ml in a PFS**
2. Adenosine Injection Prefilled Syringe 3mg/ml, 4ml in a PFS

Sl. No.	Import Item Name	Quantity 3mg/ml, 2ml in a PFS	Quantity 3mg/ml, 4ml in a PFS
1	Adenosine	0.0066 gm/ vial	0.0132 gm/ vial
2	Barrel Syringes	Relevant, as per packing policy	Relevant, as per packing policy
3	V-OVS 10.6 Tip Caps		
4	Plunger Stoppers		
5	Plunger Rods		

RA concerned may take further necessary action as per above decision of NC.

512

Case No.:152/13/82-ALC4/2019	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00995/AM20/	RLA File :09/24/040/00504/AM20/	Lic.No/Date:0910068361 10.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Palonosetron Hydrochloride Injection 0.05mg/ml of Palonosetron base 5ml fill in 5ml Prefilled Syringes	365000.000 Numbers	1	Palonosetrron Hydrochloride	100.00 gms
		2	Barrel Syringes	Relevant as per packing policy
		3	Plunger Stoppers	Relevant as per packing policy
		4	Plunger Rods	Consumable item not allowed

RA concerned may take further necessary action as per above decision of NC.

513

Case No.:153/13/82-ALC4/2019	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
HQ File :01/82/050/00996/AM20/	RLA File :03/94/040/00820/AM20/	Lic.No/Date:0310834069 10.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2019, dated 29.11.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Gabapentin Tablets 600mg (Pack Size 100 Tabs.) (Net wt. of Gabapentin USP is 6000.000 Kgs.)	1 Pack	1	Gabapentin USP	612 mg / 600 mg tablet
Gabapentin Tablets 600mg (Pack Size 500 Tabs.) (Net wt. of Gabapentin USP is 45000.000 Kgs.)	1 Pack	1	Gabapentin USP	612 mg / 600 mg tablet
Gabapentin Tablets 800mg (Pack Size 100 Tabs.) (Net wt. of Gabapentin USP is 11200.000 Kgs.)	1 Pack	1	Gabapentin USP	816 mg / 800 mg tablet
Gabapentin Tablets 800mg (Pack Size 500 Tabs.) (Net wt. of Gabapentin USP is 44000.000 Kgs.)	1 Pack	1	Gabapentin USP	816 mg / 800 mg tablet

RA concerned may take further necessary action as per above decision of NC.

514	**Case No.:154/13/82-ALC4/2019**	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/00997/AM20/	RLA File :09/24/040/00357/AM20/	Lic.No/Date:0910068364 10.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2019, dated 29.11.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No	Import items	Qty.
AFC ABACAVIR (ABV)1	1 kg	1.	2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; (VINCELACTAM)	1.226 kg
		2	N-(2-AMINO-4, 6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764 kg
		3	SODIUM BOROHYDRIDE POWDER	0.226 kg
		4	D(-) TARTARIC ACID	0.78 kg
		5	L + TARTARIC ACID	1.079 kg
		6	METHANOL	4.53 kg
		7	ISOPROPYL ALCOHOL	4.40 kg

RA concerned may take further necessary action as per above decision of NC.

515	**Case No.:155/13/82-ALC4/2019**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00998/AM20/	RLA File :09/24/040/00485/AM20/	Lic.No/Date:0910068366 13.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

516	**Case No.:156/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/00999/AM20/	RLA File :03/94/040/00843/AM20/	Lic.No/Date:0310834099 13.01.2020	Defer Date:

Decision: New Case, Deferred for comments of TE.

517	**Case No.:157/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01000/AM20/	RLA File :03/94/040/00844/AM20/	Lic.No/Date:0310834101 13.01.2020	Defer Date:

Decision: New Case, Deferred for comments of TE.

518	**Case No.:158/13/82-ALC4/2019**	Party Name:ALTA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01001/AM20/	RLA File :03/94/040/00849/AM20/	Lic.No/Date:0310834103 13.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2019, dated 02.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM SALICYLATE	1 kg	1	SALICYLIC ACID	0.88 kg

RA concerned may take further necessary action as per above decision of NC.

519	**Case No.:159/13/82-ALC4/2019**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01002/AM20/	RLA File :03/95/040/00999/AM20/	Lic.No/Date:0310834141 14.01.2020	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product

1. Doxycycline Tablets, USP 50 MG 100 S
   (2,00,000 Bottles x 100 Per Bottles = 2,00,00,000 Tablets) (Net Content Weight = 1,000.000 Kgs)

2. Doxycycline Tablets, USP 100 MG 50 S
   (3,80,000 Bottles x 50 Per Bottles = 1,90,00,000 Tablets) (Net Content Weight = 1,900.000 Kgs)

Sl. No.	Import Items	Norms recommended for mg/tablet	
		50 mg tablet	**100 mg tablet**
1	Doxycycline USP (Monohydrate)	51.7 mg	103.4 mg

RA concerned may take further necessary action as per above decision of NC.

520	**Case No.:161/13/82-ALC4/2019**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01004/AM20/	RLA File :09/24/040/00484/AM20/	Lic.No/Date:0910068369 14.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

521	**Case No.:165/13/82-ALC4/2019**	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01008/AM20/	RLA File :03/95/040/00965/AM20/	Lic.No/Date:0310834184 15.01.2020	:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018, dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MIRTAZAPINE 15MG TABLETS (NET WT. 10.500 KGS, WT OF DRUGS : 11.025 KGS)	1 Tablet	1	MIRTAZAPINE	15.30 mg/tablet
MIRTAZAPIN 30 MG TABLETS (NET WT. 30.000 KGS, WT OF DURGS : 31.500 KGS)	1 Tablet	2	MIRTAZAPINE	30.60 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

522	**Case No.:166/13/82-ALC4/2019**	Party Name:SHIRDI CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01009/AM20/	RLA File :03/95/040/01005/AM20/	Lic.No/Date:0310834190 15.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

523	**Case No.:167/13/82-ALC4/2019**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01010/AM20/	RLA File :03/94/040/00862/AM20/	Lic.No/Date:0310834233 16.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

524	**Case No.:168/13/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01011/AM20/	RLA File :03/94/040/00846/AM20/	Lic.No/Date:0310834236 16.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

525	**Case No.:169/13/82-ALC4/2019**	Party Name:INNOVARE LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01012/AM20/	RLA File :09/24/040/00514/AM20/	Lic.No/Date:0910068370 16.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

526	**Case No.:170/13/82-ALC4/2019**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01013/AM20/	RLA File :09/24/040/00516/AM20/	Lic.No/Date:0910068375 16.01.2020	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Production Consumption data duly certified by Central Excise / GST.**			

527	**Case No.:173/13/82-ALC4/2019**	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01016/AM20/	RLA File :03/95/040/01016/AM20/	Lic.No/Date:0310834259 16.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

528	**Case No.:171/13/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01014/AM20/	RLA File :03/94/040/00850/AM20/	Lic.No/Date:0310834275 17.01.2020	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

529	**Case No.:172/13/82-ALC4/2019**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01015/AM20/	RLA File :03/94/040/00646/AM20/	Lic.No/Date:0310834276 17.01.2020	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

530	**Case No.:174/13/82-ALC4/2019**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01017/AM20/	RLA File :03/95/040/01020/AM20/	Lic.No/Date:0310834270 17.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

531	**Case No.:175/13/82-ALC4/2019**	Party Name:RENOWN PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01018/AM20/	RLA File :34/24/040/00326/AM20/	Lic.No/Date:3410045792 17.01.2020	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

532	**Case No.:176/13/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01019/AM20/	RLA File :34/24/040/00304/AM20/	Lic.No/Date:3410045794 17.01.2020	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

533	**Case No.:177/13/82-ALC4/2019**	Party Name:SUPERMINT EXPORTS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01020/AM20/	RLA File :05/24/040/00670/AM20/	Lic.No/Date:0510413367 17.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

534	**Case No.:178/13/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01021/AM20/	RLA File :05/24/040/00666/AM20/	Lic.No/Date:0510413372 17.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

535	**Case No.:179/13/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01022/AM20/	RLA File :05/24/040/00669/AM20/	Lic.No/Date:0510413373 17.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

536	**Case No.:180/13/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01023/AM20/	RLA File :05/24/040/00667/AM20/	Lic.No/Date:0510413374 17.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

537	**Case No.:181/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01024/AM20/	RLA File :03/95/040/00960/AM20/	Lic.No/Date:0310834281 17.01.2020	Defer Date:
	Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.			

538	**Case No.:182/13/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01025/AM20/	RLA File :03/95/040/00977/AM20/	Lic.No/Date:0310834283 17.01.2020	Defer Date:
	Decision: New Case. The Committee decided to refer the case to Special Committee for further consideration.			

539	**Case No.:186/13/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01029/AM20/	RLA File :05/24/040/00657/AM20/	Lic.No/Date:0510413378 17.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

540	**Case No.:187/13/82-ALC4/2019**	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01030/AM20/	RLA File :09/24/040/00512/AM20/	Lic.No/Date:0910068381 17.01.2020	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-METHOXY-2-[[(4-METHOXY-3,5-DIMETHYL-2-PYRIDINYL)-2-METHYL [THIO] 1H-BENZIMIDAZOLE	1 kg	1	3,5 LUTIDINE	0.80 kg
		2	TOLUENE	1.31 kg
		3	METHYLENE DICHLORIDE	2.00 kg
		4	AMMONIUM PER SULPHATE	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

541	**Case No.:188/13/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01031/AM20/	RLA File :34/24/040/00288/AM20/	Lic.No/Date:3410045795 17.01.2020	Defer Date:

Decision: New Case, Deferred for comments of TE.

542	**Case No.:189/13/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01032/AM20/	RLA File :07/24/040/00245/AM20/	Lic.No/Date:0710116038 17.01.2020	Defer Date:

Decision: New Case, Deferred for comments of TE.

543	**Case No.:190/13/82-ALC4/2019**	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Approved**
	HQ File :01/82/050/01033/AM20/	RLA File :08/24/040/00324/AM20/	Lic.No/Date:0810147023 17.01.2020	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2018 dated 31.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM HYALURONATE EYE DROPS 0.2% W/V XAILIN HA (EACH 10ML EYE DROPS CONTANING SODIUM HYALURONATE 20MG + WASTAGE 29.81% = 25.961 MG) (NET CONTENT OF SODIUM HYALURONATE 12.00 KGS)	1 Number	1	SODIUM HYALURONATE (HA-EP1)	20 mg / 10 ml Pack

RA concerned may take further necessary action as per above decision of NC.

544	**Case No.:183/13/82-ALC4/2019**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01026/AM20/	RLA File :03/94/040/00874/AM20/	Lic.No/Date:0310834314 20.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

545	**Case No.:184/13/82-ALC4/2019**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01027/AM20/	RLA File :03/94/040/00875/AM20/	Lic.No/Date:0310834316 20.01.2020	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

546	**Case No.:185/13/82-ALC4/2019**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01028/AM20/	RLA File :03/94/040/00877/AM20/	Lic.No/Date:0310834317 20.01.2020	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

547	**Case No.:191/13/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2019 31.01.2020	**Status: Deferred**
	HQ File :01/82/050/01034/AM20/	RLA File :09/24/040/00527/AM20/	Lic.No/Date:0910068384 20.01.2020	Defer Date:
	Decision: New Case, Deferred for comments of TE.			

MANUAL CASES

Case No.	**B-01**
Meeting No.	**13/AM20**
Date	**31.01.2020**
Firm's Name	**M/s Swiss Parenterals Ltd., Ahmedabad**
HQ F. No.	01/82/050/00588/AM17/DES-III
RLA F. No.	08/24/040/00138/AM17
Advance Authorization No. and Date	0810138287 dated 14.07.2016
Subject	**Request of M/s Swiss Parenterals Ltd., Ahmedabad for revision / correction of norms in respect of adhoc norms fixed against Advance Authorization No. 0810138287 dated 14.07.2016**

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to revise the norms as under::

Export product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION 1 GRAM USP/BP/EP/IP	1 Number	1	RELEVANT BULK DRUG CEFEPIME HCL + L-ARGININE EP/BP/USP/IP/CEP	1.8975 gram / vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	**B-02**
Meeting No.	**13/AM20**
Date	**31.01.2020**
Firm's Name	**M/s Global Calcium Pvt. Ltd., Bangalore**
HQ F. No.	01/82/050/00688/AM15/DES-III
RLA F. No.	07/24/040/00323/AM14
Advance Authorization No. and Date	0710101055 dated 02.01.2014
Subject	**Request of M/s Global Calcium Pvt Ltd, Bangalore for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0710101055 dated 02.01.2014**

Decision: The Committee considered the request of firm in the presence of technical experts and taking into consideration the earlier decision of NC in its Meeting No. 7/82-ALC4/2019 dated 06.09.2019, it was decided to revise the norms as under:

Export Product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCONATE - INJECTABLE	**1 kg**	**1**	**CALCIUM GLUCONATE - ORAL GRADE**	**1.09 kg**
CALCIUM BORO GLUCONATE	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	0.946 kg
CALCIUM GLUBIONATE	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	0.430 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	**B-03**
Meeting No.	**13/AM20**
Date	**31.01.2020**
Firm's Name	**M/s Global Calcium Pvt. Ltd., Bangalore**
HQ F. No.	**01/82/050/00909/AM19/DES-III** **01/82/050/00493/AM19/DES-III** **01/82/050/01986/AM19/DES-III** **01/82/050/00323/AM20/DES-III**
RLA F. No.	07/24/040/00331/AM17 07/24/040/00279/AM18 07/24/040/00145/AM19 07/24/040/00063/AM20
Advance Authorization No. and Date	0710110965 dated 13.01.2017 0710112728 dated 23.01.2018 0710113898 dated 25.09.2018 0710115110 dated 27.06.2019
Subject	**Request of M/s Global Calcium Pvt Ltd, Bangalore for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0710110965 dated 13.01.2017, 0710112728 dated 23.01.2018, 0710113898 dated 25.09.2018 and 0710115110 dated 27.06.2019**

Decision: The Committee considered the request of firm in the presence of technical experts and it was decided to revise the norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM PIDOLATE	1 kg	1	L-PYROGLUTAMIC ACID	**0.968 kg**
MAGNESIUM PIDOLATE	1 kg	1	L-PYROGLUTAMIC ACID	**1.02 kg**

RA concerned may take further necessary action as per above decision of NC.

Meeting ended with thanks to Chair.
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